[The Deputy Chairman.]

In order to be able to complete this business the Committee further recommended that the House might curtail its lunch recess by half-anhour and sit till 6.00 P.M. every day. It was also further recommended that there should be sittings of the House on Saturday, May 11 and Monday, May 13.

SHRI BHUPESH GUPTA (West Bengal): About this suggestion made by the Business Advisory Committee, again it seems that the Government was not clear in its mind as to the nature of the business it might bring. Some of the things are not given sufficient tie, maybe due to the fact that they want to close it by 13th May When it is a question of choice between extension of the House and doing justice to the subject I think preference should go to the items under discussion rather than restricting the time for their discussion simply to avoid extension. I think the Government should consult with others and find the best way out.

SHRI ARJUN ARORA (Uttar Pradesh): Madam, some of us have given notice of motions to consider the communal situation in the country. A number of riots have taken place and the situation is even today not satisfactory. I request you to please find some time for consideration of those motions.

THE DEPUTY CHAIRMAN: Anyway, what the Business Advisory Committee has decided I have put before the House.

SHRI BHUPESH GUPTA: The Government should itself initiate a discussion on this. For example, the Government can move a motion that the communal situation in the country be taken into consideration because if it is a Government motion well, it has a different connotation. As far as the Resolution is concerned, our second Resolution is there but I do not know if it will at all come up. I hope it will come up. But apart

from that I think it is time that Parliament gave full thought to the communal problem so that from the discussions here concrete proposals may emerge for facing the situation. Madam, it is not at all a party issue. All of us are concerned, those who believe in secularism, and I think the floor of the House should be utilised for an open exchange of views in order that certain steps may be taken by the Government.

THE DEPUTY CHAIRMAN: Now we get on to Resolution. Mr. Khaitan.

RESOLUTION RE APPOINTMENT OF A COMMITTEE TO REVIEW CONSTITUTIONAL PROVISIONS RELATING TO FORM OF GOV-ERNMENT IN STATES

SHRI R. P. KHAITAN (Bihar): Madam, I move the following Resolution:—

"This House is of opinion that in view of the political developments in some of the States since the last General Elections leading to administrative instability, a Committee of Members of Parliament representing different political parties should be appointed to review the provisions of the Constitution, particularly the provisions relating to the form of Government in the States, and make recommendations for appropriate changes."

SHRI BHUPESH GUPTA (West Bengal): May I make an enquiry for appropriate changes."

THE DEPUTY CHAIRMAN: Let him move it.

SHRI BHUPESH GUPTA: He has moved it.

THE DEPUTY CHAIRMAN: Let him finish  $\mathrm{hi}_S$  speech; he has not spoken.

SHRI BHUPESH GUPTA: Before he makes his speech I want to enquire.

Provisions relating to 1008 form of Govt. in States

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THE DEPUTY CHAIRMAN: That is for him. Do you want to finish your remarks first or would you like him to raise his query now?

SHRI R. P. KHAITAN: Let me speak.

THE DEPUTY CHAIRMAN: That is what I thought. Let him speak first.

SHRI BHUPESH GUPTA: What I had to ask would perhaps have helped the discussion. Anyway, it is all right.

SHRI R. P. KHAITAN: Madam, the Fourth General Elections brought within their trail two problems peculiar features. While the people exercised their franchise fearlessly and freely, they could not at the same time give clear verdict in some of the States at least for any party which could administer their States for the full term of five years. To this was added the grave political problem of defections or floor-crossing or what is now called the politics of Aya Ram and Gaya Ram. The very fabric of parliamentary institutions of some of the States was shaken and men who have the good of the country in their hearts started thinking whether something should not be done to devise a method whereby we can combine responsible and responsive executive with stable and strong administration.

Some of the facts and figures are revealing of the effect defections have caused on the political stability of the major States of India. Since the General Elections in February last thirteen Governments have fallen culminating in three States coming within the President's Rule and the fourth one is also nearing thereto. And two others, namely, Bihar and Punjab, are somehow carrying on. In this process of defections are involved about 10 per cent of the legislators. That is to say, 10 per cent of the members of the State legislatures have changed their loyalties and are instrumental in shaking and throwing off Governments.

I am not here merly to talk about defections. The vice has been universally condemned. A Committee is going into the whole question and I shall not take more time of the House on this aspect of the matter.

Another phenomenon which the last General Elections gave rise to is about the problems of Centre-State relations. Today the question is increasingly asked as to whether our Constitution can bear the strain of Governments with different political and economic ideologies co-existing within its frame, without impairing national integrity, without disturbing the growth of one nation. The Constituent Assembly had envisaged tht possibility of this sort of conflict and had possibly armed the Centre with special powers, such as for instance in article 356 which has been invoked about a dozen times so far. As long as one Party ruled both at the Centre and in the States, there was no difficulty of adjusting the relationship, but in the 1967 elections the one-Party rule was broken. The Congress retained power only at the Centre and in a few States, but with reduced majorities. The Parties in Opposition came together to form 'United Fronts' with the avowed object of keeping the Congress out of power and succeeded in doing it in nine-ten States. And we saw the strange spectacle of Communists joining hands with those they had always considered reactionaries. Soon they realised that they cannot coexist. The internal dissensions and inherent weaknesses soon became evident and came to the While these coalitions of Parties with incompatible political persuasions lacked cohesion and unity of purpose, they were determined to exercise their constitutional rights. They embarked on policies which were not in harmony with those of the Centre. Some were financially improvident some others even went against national interests.

## [Shri R. P. Khaitan.]

The new cult of 'gherao' in West Bengal countenanced by the Government and encouraged by a component of it, unleashed indiscipline and lawlessness. Many industrial establishments closed down, unemployment rose and industrial production declined. Defections and counter-defections in Haryana and some other States affected the stability of governments and paralysed their administrations But short of imposing the President's Rule, the Centre could do nothing to check these trends. It was neither opportune nor within its resources to attempt to 'discipline' half the country and two-thirds of its population. This had an unstabilising effect on the administration and to save democracy and to pull the States out of the administrative mess, the Centre had to intervene. An unexpected element came into the picture, which further aggravated the situation and instability in the States of West Bengal and Punjab. There the Speakers assumed to themselves the role of Judges to determine about the quality legality of the Council of Ministers. In fact, by their acts, they precipitated the crisis further and then the question arose about the Speakers' powers. I am happy that the Speaker of the Lok Sabha gave a guidance in time and showed Speaker his proper place. I hope that the Committee I propose would go into this aspect of the matter and examine de novo the powers under our Constitution.

The power given to the President under article 356 is, by its very nature, temporary. About this power, Dr. Kunzru, the then Member of the Constituent Assembly, had said:—

"The Central Government will have the power to intervene to protect the electors against themselves."

This has come true, unfortunately though. As soon as possible the normal machinery of the States has to be

restored. Moreover, it is not a lasting solution or panacea. Even after a midterm election, what guarantee is there that a stable adminstration would emerge? I am strongly of opinion that we cannot afford to have luxury of mid-term elections waste money just to gratify the people who, by their deeds of defection, have brought about a crisis. To go on holding mid-term elections is to give official recognition to political opportunism. There should, therefore, be no mid-term elections at all and if there are defections and counter-defections, those States should continue to be brought under the President's Rule and those States should go to the polls only along with the rest of the country.

All these problems, therefore, need to be studied. We cannot take that constitutional provisions will, at all times and under all circumstances, be the 'be-all and end-all'. If it is not possible to adjust or agree, the best way would be to devise ways and means in the matter. We shall have to re-examine our Constitution afresh. Hence this Resolution of mine. I am not one of those who indulge polemics as to whether our Constitution is federal, quasi-federal or unitary. The latest expression to describe our Constitution is 'cooperative federalism'. Whatever may be the theoretical descriptions, the fact remains, as a former Chief Justice has observed: ---

"The emphasis hereafter should be more on cooperation than on control, more on patriotism than on authoritarianism, more on healthy competition in the common interest than on regimentation."

I do not want to enter into any controversy as to whether we want a strong Centre or strong States or a healthy Centre and healthy States. What I submit is that we do not want either a strong Centre or a strong State, but we want strong people, healthy people in this country. Make the people strong politically, economi-

cally, socially, educationally and so on. All the other things will follow.

The tendencies which we are witnessing today, fissiparous, communal, provincial and parochial, have to be dealt with. We should examine what is wrong with us. Then only it is possible to supply a long-term remedy. We are here to serve the common weal and common welfare. We are not worried about what form of administration we devise. It is a well-known adage: 'For forms of Government let fools contest; whatever is administered best is best.'

Whether we should have a parliamentary system or the Presidential system, which is now being advocated in some quarters, or whether we should have a combination of both, i.e., parliamentary system at the Centre and the Presidential system at the States—these are matters of detail and should be considered objectively by the Committee, which I have proposed.

SHRI BHUPESH GUPTA: Why not the Birla system at this stage?

SHRI R. P. KHAITAN: That you can explain. There is already a feeling that a unitary form of Government should be adopted in India in the interest of unity, solidarity and stability of the nation. We can . . .

SHRI BHUPESH GUPTA: On a point of order. May I know from you, Madam, whether you have received any letter from the hon. Member, who used to belong to the Congress Party, that he has changed his Party, because what he has been saying goes against the declared policy and programme of the Congress?

THE DEPUTY CHAIRMAN: When you speak, you can say that.

SHRI BHUPESH GUPTA: He is still in the Congress Benches. Has he asked for a change of seat or something like that? He should come to the Swatantra Benches.

THE DEPUTY CHAIRMAN: That is all right.

SHRI R. P. KHAITAN: I am not going to the Swatantra Party.

THE DEPUTY CHAIRMAN: You have nearly finished your time.

SHRI R. P. KHAITAN: We also see whether there can be polarisation of forces and political alignments, so that we may have a two-Party democracy. There are advantages in that system inasmuch as it permits a smooth change-over. In India it is not possible to evolve it. Therefore, we must radically alter our Party system, so that defections do not take place and Parties can be depended upon for some stability. The floor crossing is really not a matter of conscience, but a lust for power. I do not want to enter into niceties like carpet crossing, flood crossing, The fact of the matter is that all crossings and countercrossings should be put an end to, if we are serious to work democracy in India. In fact, I am prepared to go to the length of saying that our thinking in the matter need not be inhibited by the types or brands. We evolve our own pattern which will combine the virtues of both and vices of none and be capable of delivering the goods. Are there any tions?' One suggestion thrown is that an abiding solution would be the creation of a large number linguistically homogeneous with greater cultural and social affinity, with the authority and functions of local government as in the U.K. but without the unnecessary paraphernalia of Governors, Ministers, States, etc.

Another which comes to mind is following the Swiss pattern. The Swiss Constitution seems to be the most democratic in the world. It has never known the two-party system of ins and outs, but always a

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[Shri R. P. Khaitan] coalition of parties, free from party mandates which cramp the freedom of the individual legislators. Prof. Dicey observed that the Swiss Government was a "Board of Directors appointed to manage the concern of the Confederation in accordance with the wishes of the Federal Assembly".

Persons who studied the Constitution say that it was remarkably free from bitter party rivalry, gave no opportunity for a poitical party to distribute patronage to keep itself in power, and was free from professionalism and demagoguery in politics and that the administration was highly businesslike and efficient. In fact, it was good government, which any people anywhere want. To the extent that the Indian Constitution approximates to this description, it will approximate to good government.

These are some of the suggestions which readily come to my mind as capable of solving some of the problems facing the State administrations. In the ultimate analysis, however, what is needed is patriotism and national integrity. We have to take people out of the grip of poverty, ignorance and disease. If that will is there, no form of Constitution can come in our way. But if that desire is not there, then even the best Constitution devised by the best brains cannot help us. About the present Constitution, Dr. Ambedkar had said, "If things go wrong under the new Constitution, the reason will not be that we had a bad Constitution. What we will have to say is that Man was vile". This is true of every Constitution and any Constitution. I therefore earnestly appeal to this House that time has come for giving a serious and sincere thought to this

aspect. Otherwise history will blame us that we did not act when fissiparous and parochial tendencies were making their headway. The Senas which have arisen in some Stateswhether it be Shiva or Gopal or Lachit, by whatever name it called-all these should be curbed if necessary by the Sena of our country. The recent troubles about borders, rivers and grains, all these are and we a pointer to parochialism must meet it and evolve a national pattern so that the aspirations of the largest number of people are fulfill-

The question was proposed.

THE DEPUTY CHAIRMAN: There is an amendment by Shri Pitamber Das.

SHRI PITAMBER DAS (Uttar Pradesh): Madam, I move:

"That after the words "administrative instability" the words "and having regard to the role of the Governors in relation to these developments" be inserted."

The question was proposed.

श्री देवी सिंह (राजस्थान): माननीया उपसभापित महोदया, श्रभी जो प्रस्ताव मदन के मामने रखा गया है मैं उमका स्वागत करता हूं। वास्तव से बीम साल के शासन में हमारे देश में काँग्रेस पार्टी की तानाशाही मरकार कायम हो गई है। श्राज इतने लम्बे श्ररसे तक एक पार्टी के शासन में रहने से वह मदन्ध हो गये हैं। वह समझते हैं कि श्रज वह किसी भी तरह से श्रपनी सीट छोड़ने के लिए तैयार नहीं है। वह फेयर श्रीर फाउल सब मीन्स क म में लाते है श्रीर श्राज देश के लिए सडी चीज क्या गया है कि श्रामे देश के लिए सडी चीज क्या है सीर गलत चीज

क्या है। यह मै ग्रापको निवेदन करूंगा कि यह हमारा सौभाग्य है कि हमारी जुडीशरी सच्चाई के साथ ग्रौर बडे ग्रानरेबली ग्रपना पार्ट प्ले कर रहीं है। स्राज सगर कोई एक भी ग्रच्छी चीज हमारे मामने हैते हमारी जुडीशरी ही है। स्रगर हमारी जुडीशरी जो पार्ट प्ले कर रही है वह न करे तो मेरी समझ में नहीं ग्राता है कि हमारा देश कहाँ पहुंच जायेगा । स्राप देखिये सभी हाल में स्राँघ प्रदेश हाई कोर्ट ने केस के ऊपर जो निर्गय किया है वह देश के लिए आँखे खोलने के लिए काफी है कि किस प्रकार से यह सतारूढ ग्रनैतिकता, पैसे के लोभ दल भ्रष्टाचार. ग्रौर लालव केंद्वारा ग्रपने हाथ में शक्ति ग्रीर ताकत रखना चाहता है। ग्रगर यही हाल हम्रा और इसी रफ्तार से हमारा जो सत्तारूढदल है, वह चलता रहा तो देश का मारेल, देश का स्रादर्श, कहाँ रह जायेगा। ग्रभी मैं ग्राप को कुछ मिसालें पेश करना चाहता हं। स्रभी हाल हमारे राजस्थान मे चुनाव हुए हैं, उसके अन्दर काँग्रेम किस प्रकार र्जीती, उसका नक्शा श्रापके सामने श्राए तो ग्राप देखेंगे कि हमारे राजस्थान के ग्रंदर म्राज बहुत लम्बी चौड़ी कैबिनेट बनी इई है, उसके मिनिस्टर पन्द्रह रोज तक अपना काम काज छोडकर इलेक्शन के दौरान गाँवों में जाकर बैठ गये थे। अगर मैं गलत नहीं हूं तो मेरा ख्याल है कि कुछ समय पूर्व एक दफा लोक सभामें यह प्रश्न स्राया था कि मंत्रियों को चुनाव लड़ने के पहले त्याग-पत्न दे देना चाहिये। उस वक्त उसके उत्तरमे यह कहा गया था कि ग्रगर कैबिनेट के मंत्री त्याग-पत्र दे देंगे तो देश के सामने डेवलपमेंट के क्रेशवन्श हैं, डिफेन्स के क्वेश्वन है, इसी तरह से बहुत से ग्रहम मसले हैं, जिनके ग्रन्दर गडबड़ होने का डर है इमलिए मिनिस्टर्स त्याग-पत्र नहीं दे सकते । तैं। फिर मैं श्रापसे निवेदन करना चाहुंगा कि क्या जब मंत्रीगण पन्द्रह षंद्रह दिन श्रपने दफार में नही

जायं, बाहरी इलाकों मे जाकर बैंठे, उस वक्त यह प्रश्न कहाँ चला जाता है, वह राजस्थान की पूरी कैंबिनेंट, उसके मिन्त्रगण, ग्रब हरियाणा के लिए रवाना हुए हैं ग्रौर जब तक वहाँ चुनाव होंगे तब तक वे वहाँ प्रचार करेंगे । फिर बताइये, राजस्थान के शासन का क्या होगा ? इसलिए माननीय सदस्य ने जो प्रस्ताव रखा है उसका मे समर्थन, करता हूं । वास्तव में ग्राज इस बात की जरूरत है कि प्रान्तों में जो गड़बड़, धांधली ग्रौर ग्रनैतिकताएं हो रही है उनके। कम से कम हमारे पार्लियामेंट के सदस्य जाकर देखें तो ग्रच्छा हो ।

तो मैं ग्रापको निवेदन कर रहा था कि हमारे चुनाव निष्पक्ष होने चाहियें और यह हमारा विधान भी कहता है। स्राप देखिये राज-स्थान में तो चुनाव के दौरान सरकारी मशी-नरी को काम में लाय। गया, जिसके श्रखबारों में भी हालात आए हैं और जो भी वाहर से गये है उनके सामने यह नजारा था: एस० डी० ग्रोज०, तहसीलदार, जी० एस० पी०, थानेदार, पटवारी और यहाँ तक कि अर्बन इम्प्रवमेट, सबकी मणीनरी, सारी की सारी चनाव के काम में लगाई गई। तो क्या ग्राप इमको निष्पक्ष चुनाव कहेगे ? ग्राज इस तरह की हालन हो रही है कि जनता के ग्रंदर ग्रातंक फैलाया गया है। उनको डराय। गया, धनकाया गया, पैसे का लालच दिया गया ग्रीर उसके द्वारा उनको स्राना निष्पक्ष वोट देने से वंचित रखागया । इसकी दोशी है हमारी सरकार । तं वया इसके। स्राप निष्पक्ष चुनाव मानते है। हमारी सरकारी मोटरे जो हैं उनके रैंड प्लेट को मंदिनोड़ कर संधाधन्ध काम में लाया गया है। सरकारी पैसा. मशीनरी, सरकारी मोटरें एक सरकारी पार्टी के कैडिडेट को जितवाने केलिए काम में स्राए। स्रगर डेमोक्रेपी की

[श्री देवी सिह] शक्ल हुई तो मेरी समझ मेनही श्राता है कि हमारा देश कहाँ जायेगा ।

ग्रब में दूसरी मिसाल देना चाहता हू। वहा डाक बगले जो इलाके में थे उनकी, सबको मिनिस्टरौँ के नाम से बक कर दिया गया धीर मिनिस्टर चाहे वहा गये या नहीं गये उन का ताला लगा दिया गया। तो श्राप देखिये कि जब चनाब हो रहे है तो मिनिस्टर वहा मिनिस्टर की हैंसियत से नही जा रहे हैं वह पार्टी का प्रचार करने के लिये जा रहे हैं। ऐसी हालत में पहला प्रिफरेंस जो उम्मीद वार चनाव मे कैन्डीडेट है, उसको मिलना चाहिये । लेकिन जो कैन्डीडेट चनाव लड रहा है, उसको डाक बगला देने से इन्कार किया जाता है। जब अधिकारियों से पुछा गया कि इनको डाक बगला क्यो नहीं दिया गया तो उनकी स्रोर से जवाब मिला कि अमुक मिनिस्टर का टेलीफान आया था, इसलिये उनके वास्तै वह रिजर्व कर दिया गया है। हमने जब उनसे कहा कि स्राप मिनिस्टरो के तरीके पर चलते हो या जो इसके सम्बन्ध म कायदे और कानन है, उसके म्ताबिक चलते हो। जो इजीनियर इन डाक बगलो का अधिकारी था, उसके पास कोई जवाब नहीं था यह कहने के सिवाय कि श्रमक मिनिस्टर का टेलीफोन श्रोर तार श्रा गया था जिसकी वजह से डाक बगला उनके लिये रिजर्व कर दिया गया।

श्रव श्राप यह भी देख लीजिये कि यहा के एम • पीज • तक को डाक बगले में रहने के लिये जगह नहीं दी गई हैं। यह श्रापके निष्पक्ष चुनाव का नकशा है।

इसके बाद मै एक ग्रौर इन्टरस्टिंग चीज श्रापके सामने बतलाना चाहता हू । चुनाव के दिनो मे किसी तरह की कोई गडबडी न हो इसलिये वहा पर चार दिन के लिये प्रोहिबिंगन लागू कर दिया गया है । यह बडी सुन्दर

बात है श्रौर यह होना चाहिये ताकि कोई शराब वगैरह का प्रयोग न करे और लड़ाई दगा न करे तथा झगडाबाजी न करे। परन्त राजस्थान सरकार क्या करती है। प्रोहेबिशन के नाम से एक्साइज डिपार्टमेट की तमाम माटरे और जीपे चनाव के मैदानों में भेजी गई श्रीर एक्साइज डिपार्टमेट के श्रधिकारियो ने ख्रुल्खल्ला काग्रेस का प्रचार किया । शराब की दुकाने बन्द कराने और प्रोहेबिशन लाग करने की कोई बात नहीं की गई। हमारे एक लोक सभा के सदस्य यहा पर मौज़द है, ब्राज भी हाउस में थे । वे एक जगह बैठे हुए थे । एक्साइज डिपार्टमेट के स्रधिकारी उनके पास पहचे स्रोग उनका पर्चा दिया कि आपको यह प्रचार करना है। जब बाद को पना चला कि वे एम० पी० थे तो वे लोग वहा से घबडाकर भागे। यह तो एक मिसाल है, इस तरह की मैं कई मिसाले श्रापका दे सकता ह।

श्रापका यह कर्तव्य है कि देश के मामने एक स्वस्थ परम्परा कायम करे। इसके लियं श्रापका कोई श्रसूल होना चाहिये, कोई नियम होना चाहिये। लेकिन केवल कुर्सी पर चिपके रहने के लिये श्राप येनकेन-प्रकारेण से चुनाव जीतना चाहारे है। श्रीर श्रापका यही तरीका रहेगा तो नादिरशाही श्रीर काग्रेसशाही में कोई झल्तर नहीं रह जायेगा।

हमारे राजस्थान के मत्नीगण, जैसा कि
मैने प्रभी निवेदन किया कि 15, 15 दिनो
तक गावो में पड़े रहे। ठीक है, पार्टी के
चुनाय का काम करना है और उसके लिये
वे जा सकते है। परन्तु खूबी यह है कि चीफ
मिनिस्टर श्री माहनलाल सुखाडिया और
होम मिनिस्टर के साथ ट्रको में भरी पुलिस
की गाडिया भी साथ साथ चलती हैं। तो
मैं यह पूछना चाहना हू कि क्या वे कोई
सरकारी कार्यक्रम पर जा रहे थे या पार्टी के

चनाव कार्य के लिये जा रहे थे ? ग्रमल चीज यह थी कि वे जनता मे रोब डालना चाहते थे ग्रौर उनको ग्रानिकत करना चाहते थे। वहा पर उलटे विरोधी दल के लोगो के ऊपर मकदमे बनाये गये। श्री मुखाडिया जी पुलिम का दल लेकर चुनाव प्रचार के कार्यों मे जा रहे है और इस प्रकार से जो तरीके काग्रेस सरकार भ्रपना रही है, वह उचित मालम नही देता है। इस तरह की चीजो से देश की श्राखे खुलनी चाहि?। श्रगर ये बाते इसी रफ्तार से देश में चलती रही तो यह कोई स्वस्थ परम्परा नही होगी । भ्राज भ्रष्टाचार, घसखोरी, पैना दिया जाना, भ्रातक भ्रौर जातिवाद की बीमारी यह काग्रेस सरकार चला रही है। तो मैं यह पूछना चाहता ह कि वह क्या भविष्य के लिये कोई भ्रच्छी परम्परा कायम कर रही है ? हमारे मुखाडिया साहब एक अभक जाति के वर्ग के लोगो के पास पहचे ग्रौर उनसे कहा कि भ्रगर तुम्हारा वर्ग काग्रेस का बोट देगा तो तुम्हारे एम० एल० ए० श्री अम्बीलाल को डिप्टी मिनिस्टर

बना दिया जायेगा । अब ग्राप देखिये कि

इस तरह की सौदाबाजी, इस तरह का प्रचार श्रोर तरह तरह के हथकन्डो के साथ किया

जा रहा है जिससे स्राज काग्रेम देश को रसातल

की फ्रोर लेजारही है।

इसी तरह से मैं एक बात यह भी निवंदन करना चाहता हू कि जैसा श्रापने कहा कि हमें देश के श्रन्दर स्वस्थ परम्परा कायम करनी चाहिये । श्रगर श्राप करना चाहते हैं, जिस को मैं मानता हू, लेकिन मैं यह देखता हू कि काग्रेस तो यह कहती है कि हम स्वस्थ परम्परा कायम करना चाहते हैं मगर जो चीज हमारे सामने कायदे के रूप में श्रानी चाहिये थी वह नहीं श्राती है बल्कि उस्टी चीज सामने श्राती है । श्राप देखेंगे कि गृह मन्नी जी श्री चव्हाण साहब कमेटी बनाने की कोशिश में लगे हुए है कि श्राण एक पार्टी से लोग दूसरी पार्टी में चले जाते है उसकी किस तरह से रोका जाय। ठीक है, यह एक उसूल की चीज़ है। इस तरह की बात जो लोग करने है वे गलत कम करने है स्रोर इस तरह की गलत चीज नहीं होनी चाहिये। परन्त्र क्या ऋषाप वास्तविकता म यह बात चाहते है जब कि खुद काग्रेस वाले ही ग्रयोजी-शन वालो को तोडकर अपनी पार्टी मे शामिल कर लेते है। काग्रेस चाहती है कि इस तरह के चेन्जेज न हो, तो मैं यह कहना चाहता ह कि सन् 1962 और 1967 में राजस्थान में क्या हुआ। ? क्या वहा पर जो काग्रेस की सरकार बनी थी, उसने श्रपोजीशन के लोगो को तोडकर भ्राना बहुमत नही बनाया था ? श्राप तो यह समक्षते हैं कि यह गलत चीक है, गलत परम्परा है, तो फिर भ्राप खद इस चीज को क्यो करते हो, इसको क्यो ग्रमल मे लाते हो ? भ्राज काग्रेस की सरकारे जगह जगह प्रान्तों में फेल होने लगी है जिसकी वजह से काग्रेस पार्टी दूसरी पार्टी के लोगो का तोड कर श्रपनी सत्ता कायम रखने के लिये इस तरह की गलत कार्यवाही कर रही है। जैसा कि होम मि।नस्टर साहब फरमा रहे है कि इस तरह के दल बदल की बीमारी को रोका जाय, तो मैं यह कहना चाहता ह कि पहले काग्रेम को ही उन्हें समझाना चाहिये कि वह इस तरीके को न श्रपनाये क्योंकि वह श्राज देश मे सब से बड़ी पार्टी है और वही इस तरह की खराब परम्परा को कायम कर रही है। इसलिये मेरा निवेदन यह है कि यह काग्रेस पार्टी की जिम्मेदारी है कि वह इस तरह की दल बदन की नीति को भ्रखित्यार न करे।

मैं एक छोटी सी मिमाल धौर प्राप्ति सामने देना चाहता हू। राजस्थान मे 1952 से लेकर श्राज तक स्पीकर ने राज्य सभा के चुनाव मे कभी बोट नही दिया था क्योंकि स्पीकर के बारे मे यह कहा जाता है कि वह मब पार्टियो से ऊपर है। अब किसी एक दल [श्री देवी सिंह]

की पार्टी का स्पीकर बन जाता है तो फिर वह उस दल का नहीं रहता है बिल्क सब दलों से वह ऊपर होता है। श्राज तक वहां पर यह परम्परा रही कि स्पीकर ने राज्य सभा के चुनाव में बोट नहीं डाला, परन्तु इस दफा स्पीकर ने 20 साल से चली परम्परा को तोड़ दिया श्रीर इस तरह से कांग्रेस, ने इस परम्परा को खत्म कर दिया।

श्री अर्जुन अरे ड़ा : ग्राप को कैसे मालूम हुग्रा कि उन्होंने किस दल को वोट दिया ।

श्री देवी सिंह : मैं यह नही कहता कि उन्होंने कांग्रेस को वोट दिया, किसी दल के सदस्य को तो वोट दिया होगा । श्रगर उन्होंने कांग्रेस को वोट नहीं दिया तो यह तो श्रापको मानना ही होगा कि उन्होंने किसी को वोट दिया है । स्पीकर क्योंकि दल से ऊपर जाने हैं श्रीर इस तरह से उन्होंने वोट देकर राजस्थान में 20 साल से जो परम्परा चली थ्रा रही थी उमको तोड़ दिया । तो मैं यह पूछना चाहता हूं कि इस दफा उनको वोट देने की क्या श्रावन स्वता पड़ गई थी ।

श्री अर्जुन धरे। इ. हमारे प्रदेश में तो हमेशा देते हैं।

श्री देवी सिंह : श्रापके प्रदेश में देत होंगे, लेकिन मैं तो यह निवेदन कर रहा हूं कि राजस्थान में जो एक परम्परा चली श्रा रही थी, जो एक स्वस्थ परम्परा थी, उसको कांग्रेस ने तोड़ दिया है।

श्री लोकन थ निश्व : श्री मोहनलाल मुखाड़िया ग्रीर मी० बी० गुप्ता में बहुत फर्क ह ।

ं श्री देवी सिंह : इसलिये मेरा निवेदन है कि जनता में विश्वास लाने के लिये यह जरूरी है कि जो अवैधानिक तरीके चुनावों में इस्तैमाल किये जाते है उन्हें त्याग दिया जाना चाहिये ग्रं¦र **जो वैधा**निक चीज़ है, विधान के **ग्र**नसार है उसको स्रानर करते हुए हमारी सरकार को चाहिये कि इस चीज को ग्रागे बढावे। सरकार को विधान का ध्यान रखते हुए स्वस्थ परम्पराएं कायम करनी चाहिये ग्रौर उनको श्रागे बढाना चाहिये ताकि उससे देश का भला हो। वरना स्राजादी के 20 साल बाद भी सरकार स्वस्थ परम्परा कायम नहीं करेगी तो यह देश के लिये अच्छा नहीं होगा। आज ठीक है कि भ्रापका भ्रधिकार है, लेकिन ग्रागे म्राने वाला भविष्य मौर म्रागे म्राने वाली पीढी काग्रेस को लानत देगी ग्रौर कहेगी कि कांग्रेस ने जितने सालों देश में हकमत की उसके द्वारा उसने देश को खड में गिराया। ग्राज से कई सौ वर्ष पहले कई बड़े बड़े सम्राट ग्रौर बादशाह हए थे। उस वक्त उनके खिलाफ कोई उंगली उठाने वाला नहीं था, सही या गलत वह जो कुछ चाहते थे करते थे, लेकिन ग्राज द्रिया जानती है कि उनके कारनामों के कारण देश की क्या हालत हुई थी। वही बात ग्राज से बीस वर्ष बाद काग्रेस के लिये कही जायगी।

SHRI R. T. PARTHASARATHY (Madras): Madam Deputy Chairman, I rise to support the resolution moved by Shri R. P. Kaitan requesting permission of the House to form a Committee of Members of Parliament so that this Committee could go into the question of reviewing the entire Constitution of India with particular emphasis on the form of Government in the States. Madam Deputy Chairman, I would support this Resolution because of my undying faith in democracy and democratic principles and because I feel that the Constitution and the constitutional provisions should be made to work out their way smoothly in this country.

1023 Appointment of a Committee to review Constitutional

While I would pay my tribute to the framers of the Constitution of India for giving as such a wonderful Constitution in many respects, still I feel our Constitution has not stood the test of time during the past 18 years and more with reference to its performance in principle as well as It is my conviction achievement. that unless we come forward to make some basic changes in our Constitution, our democratic machinery will ultimately break down. Particularly those who do not believe in democratic principles will cause our democratic machinery to break down. is why I said that I would support this Resolution for setting up a highpowered Parliamentary Committee to go into the whole question of working of our Constitution during the past 18 years and more.

This brings us to face the naked fact whether democracy and democratic institutions have been laid, through our Constitution, on solid foundations and whether the machinery is running on smooth lines.

Madam Deputy Chairman, it pears to me that our democracy hangs in the balance today. The recent general elections have set the ball rolling and very often the democratic ball has run out of court. It is here that the Members of Parliament will have to take stock of the entire situation to save and preserve democracy in this country.

On everybody's lips this question has come very often whether we are fit for Parliamentary democracy. The gross disrespect the legislators have shown particularly after the last general elections to their own parties and to their electorate in general, their chameleon-like behaviour changing their colour every now and then due to thirst for ministerial power and position, their striking political advantage on the one side and political disadvantage on the other ultimately resulting in political abuse, all these have become contributory factors like a volcano to give a death-blow not only to our Constitution but to our democratic ideal

Madam Deputy Chairman, with this preface I would ask a question which is on everybody's lips whether should continue our Parliamentary type of Government or whether we should switch over to the Presidential form of Government. Whatever type we may adopt, ultimately the lessons that we have learnt and we are still learning are to build up a strong and united country capable of defending our frontiers and, secondly, capable of executing the economic laws to bring about great economic throughout the length and breadth of India. The paramount need according to me, Madam Deputy Chairman, is to make the Central Government very strong and powerful. It become an inescapable necessity. Its achievements, namely the Central Government's activities, should be one centering around enlarged powers. No country can become economically selfsufficient, economically self-reliant and economically strong if it does not have a national economic policy and the power to formulate effectively that national economic policy. I make my statement not on any political grounds but pure and simple on economic grounds which alone can deliver the goods to the people. That is why I say that to achieve that kind of national economic policy a strong and nowerful Central Government should be the fountain source of all trade commercial and economic laws. A reshaning of our Constitution to achieve this end thus becomes a vital necessity.

Madam Deputy Chairman the nation's economic factor the pivotal position, the political setup should be made to function effec[Shri R. T. Parthasarathy]

tively in consonance with the economic ideal. To promote this and register political stability not only at the Centre but throughout the States of India it appears to me that Constitution should be revised so as to provide an executive form of government in the various States of India while continuing the Parliamentary form of Government at the Centre. I repeat, Madam, we must have, on the American model, an executive form of Government in the various States of India at the same time retaining the present system of Parliamentary Government at the Centre, and I will emphasise on that the adoption of the executive form of Government at the State level, with an elected Governor, with a single House of Legislature elected as hereunto adult suffrage but the Government directly responsible to the Centre. will ultimately open the gates to the successful formulation of economic, trade and commercial policies, unifying and bettering the whole nation. This should be done, following the success in the U.S.A. and only then I think we can signal the success of our reform, planning and progress.

Madam Deputy Chairman, if we are going to continue the Parliamentary type of Government at the Centre, naturally we should have a second look into our electoral system, that is, the basis on which the various candidates are elected to the two Houses of Parliament. The electoral law with reference to the States can continue as before, namely adult where any one can become a candidate to the Legislature. But certain minimum qualifications should fixed for the Members of Parliament. All and sundry, in the name of democracy, cannot enter the Parliament, and if they do they would certainly rebel. What is happening various State Legislatures would ultimately destroy the democratic institu-

tion and push the country into the hands of the Communists ultimately. That is my fear. I say that the electoral law with reference to both the Houses of Parliament needs a revision. Therefore, the highest body. the sovereign body, in order to function as a responsible and powerful institution, must prescribe some basic qualification for its membership, may on the ground of literacy and or maybe on payment of direct tax or property qualification. It is for the Committee to examine. But I would only say that without such qualifications, the smooth, efficient and progressive functioning of parliamentary democratic institution will not be feasible. The prescription Madam, of the above minimum qualifications would act as a fertiliser to the growth of parliamentary democracy in India.

SHRI BHUPESH GUPTA: I hope that fertiliser will be imported from America.

SHRI R. T. PARTHASARATHY: Madam Deputy Chairman, I would respectfully, invite your kind attention and, through you, the kind attention of the hon. Members of House to the remarks of the great statesmen and great thinkers have very often said that the Indian Constitution needed a revision. Let us take back our minds to one simple sentence of Mahatma Gandhi, Gandhiji said. "Our Constitution should be made to suit the genius of our people." Let us take back our minds to a still earlier period—the days Bismarck when a great friendship existed between Germany and Britain. When the Germans drafted a Constitution for themselves. Bismarck was asked as to why he did not choose to follow the British type of Parliamentary system in Germany. This is what he said in reply in one very simple sentence, like Mahatma Gandhi later. Bismarck is reported to have

said that the Germans should have a Constitution of their own to their genius. And they have given unto themselves such a Constitution which is quite different from that of the British type. What I am saying Madam, is that whatever may be the idea and ideal of our well-meaning Constitution makers, they have done their best for the country-in the working of our Constitution for the last 18 years and more, we have involved ourselves in it, we have derived some experience from it and from 1950 many changes had to be given to the Constitutional structure, and yet we are in a soup to-day. We feel that we may not be able to continue this democratic long with machinery if we do not make the required changes in the Constitution. That is why thinking of the freedom of our country, thinking of the unity and integrity of our nation and laying great faith in the efficacy of democracy and democratic principles. I say that it is the right time for us to change our Constitutional structure.

Madam Deputy Chairman, I do not want to go into the various details of political defections and the character assessinations that have been done on one side or the other throughout the length and breadth of the country, particularly after the last elections. But I would say this much, and I would say this in a very confident note, that the survival of our democracy is in the hands of Members of Parliament and unless we act wisely and swiftly to bring about the necessary changes to our democratic structure on the model that I had the honour to place before this House through you, Madam it would be very difficult to preserve our democracy and I am afraid our democratic structure will not only be rocked and rocketed, but it would ultimately end in a collapse. Basic changes to our Constitution are warranted And our aim should be to bring them about

large measure with of agree-When ment. Ι say 'a large measure of agreement' I know well that my esteemed friend on the other side, Mr. Bhupesh Gupta, would never agree with me. But I am prepared to ignore that and go ahead with all my strength with the task of building the country on the basis of a democratic Constitution.

SHRI BHUPESH GUPTA: All the strength that you have so far displayed in your advocacy is banging of the desk.

SHRI AKBAR ALI KHAN (Andhra Pradesh): What do you mean by property qualifications?

SHRI R. T. PARTHASARATHY: That is left to the Committee. It may be a couple of rupees by way of land tax. But I say that a beggar cannot come to Parliament. That is what I ultimately mean. One should be paying Rs. 5 or Rs. 10 as direct tax. Or he may have a house assessment or a small piece of land assessment. may be paying one or two rupees. The details have got to be worked out by the Committee and ultimately approved by Parliament. I say that a person who has not got anything should have no business in the House. He may exercise his franchise, but he should not stand for Membership of Parliament. That is what I am saying and I am making a very strong statement to that effect.

I now come to the concluding part of my speech, Madam. This Committee of Parliament should also take counsel from not only eminent constitutional experts in the country but also from the eminent jurists of the nation and be benefited by their wise counsel. With these words I would conclude by saying that if on the lines that I had suggested above a rethinking is done, ultimately we will be saving and safeguarding our democracy in India and we will be making India 'fit and safe' for her people to live in. Thank you.

श्री पंताम्बर दास : ग्रादरणीया उप-सभापित महोदया जी, यह जो खैतान साहब का संकल्प है, इसमें मेरा एक संशोधन है कि जहां "प्रशासनिक ग्रस्थिरता हो गई है" शब्द के बाद में ये शब्द ग्रीर बढ़ा दिये जाये। "ग्रीर इन घटनाग्रों के संबध में राज्यपालों की भूमिका को देखते हुएं यानी When we take into consideration the developments in the States, we should also take into consideration the role of the Governors with regard to those developments.

पिछले ग्राम च्नाव में एक विशेष बात देखने में ग्राई ग्रीर वह यह कि जहां ग्रीर चुनाव में कांग्रेस, हालांकि धीरे-धीरे श्रपना परसंटेज ग्राफ वोट्स खोत चली जा रही थं, लेकिन किर भी बहमत मे स्राती थी वहां पिछले सनाव में बहत से राज्यों में कांग्रेस को बहमत नहीं मिला। यहां तक कि जो भारत का उत्तरी हिस्सा है, उसमें तो करीब करीब सभी प्रदेशों में कांग्रेस ग्रल्पमत में भ्राई ग्रौर दक्षिणी हिस्से में भी कई प्रदेशों में ग्रल्पमत में ग्राई। नतीजा यह हग्रा कि उन प्रदेशों में गैर कांग्रेसी सरकारे बनी। कही संयक्त विधायक दल के नाम से बनी ग्रौर कही ग्रन्य साझे के नाम से बनी, परन्त केन्द्र में कांग्रेस ही बहुमत में स्राई ग्रौर केन्द्र की सत्ता काग्रस के ह हाथ में रह । उत्तर प्रदेश में पहले तो कांग्रेस के सरकार बनी. लेकिन करीं 17-18 दिन बाद ग्रसेम्बली में उसका बहुमत दिखाई नही दिया, तो फिर उसको सरकार छोड़नी पडी ग्रौर संयुक्त विधायक दल की सरकार बनी।

شری اکبر علی خاں: کانگریس کے ۔ تکت ہر جو آئے تھے وہ لوگ چھوڑ در چلے †[श्री श्रक्षवर श्रली खान कांग्रेस के टिकट पर जो श्राये थे वह लोग छोड़ कर चले गये।]

श्री पीताम्बर दास : जी, काग्रेस के टिकट पर जलोग जीत क**र**ाये थे उनमें से एक बहुत बड़ादल कांग्रेस छोड़ कर चला गया। चिक माननीय सदस्य ने यह सवाल उठा दिया तो यही मै जरा एक बात को साफ करता चल् । मन में एक धारणा या एक सन्देह हो सवता है कि जब चारों तरफ यह शोर मचता है कि डिफेक्शन यानी दल-बदल नहीं होनी चाहिए ग्रौर दल बदल को डिसकरेज करना चाहिये, उसको निरुत्साहित करना चाहिये, तो फिर उत्तर प्रदेश में कांग्रेस से जो यह बहुत बड़ा दल ट्ट कर गया उस दल बदल की निन्दा क्यो नहीं की गई। यानी जिन लोगों के पक्ष में वह दल बदल हुम्रा उन्होने निन्दा क्यों नही की। इसलिये, महोदया, मैं उस यहां साफ कर बुरा होने के बाद भी कुछ दल-बदल परिस्थिति ऐसा होती है कि उसमें वह जरूरी हो जाता है। मैं उत्तर प्रदेश से स्राया हं ग्रौर उत्तर प्रदेश में भी लखनऊ से। तो इसलिये मैं वही के तरीके से उस बात को कहं :

> "इन्सान ने ही की है नब्बत कभी कभी। जब फर्ज उन गई है बगावत कभी-कभी"

इसिलये, इस तरह के जो डिफेक्शन्स हुए हैं भ्राज तक, भ्रौर भ्रागे भी होंगे, उन्हें हम साधारण तौर पर नही देख सकते। वे परि-स्थितियां भ्रसाधारण होती हैं।

شری اکبر - ای خان : منستری کی خاطر نہیں هو سکتا هے - بے هک ایمانداری کی خاطر هو سکتا هے -

ं[श्री भ्रकबर भ्रली खान: मिनिस्टरी की खातिर नहीं हो सकता है। बेशक ईमानदारी की खातिर हो सकता है।]

श्री पीताम्बर दास : बिल्कुल ठीक है, किसी भी स्वार्थ से नहीं होना चाहिये। "इट मस्ट बी भ्रान श्रकाउन्ट भ्राफ सम म्रानेस्ट कन्विक्शन", यह बात ठीक है।

में यह बतला रहा था कि जिन प्रदेशों में गैर-कांग्रेसी सरकारें बनीं, उनमें गैर-कांग्रेसी सरकारों को चलने नहीं दिया गया। मिली-जुली सरकारों की कुछ इनहेरेन्ट डिफिकल्टीज होती है यानी उनकी कुछ स्वाभाविक किठ-नाइयां होती है। एक समय के बाद ऐसी सरकारें "ग्रंडर दी वेट ग्राफ देयर ग्रोन प्रेशर" बेक करने लगती है। इतना सब होने के बावजूद कांग्रेस के लोगों की ग्रोर से यानी जो लोग केन्द्र में बैठे हुए है कई स्थानों पर, उनकी ग्रोर से यह प्रयत्न दिखाई दिया कि इन गैर-कांग्रेसी सरकारों को न चलने दिया जाये।

श्रब नतीजा यह हुन्ना कि इन सरकारों का पतन एक साल के अन्दर होना शुरू हो गया। महोदया, श्राप देख रही है कि बंगाल में मध्यावधि चुनाव की स्थिति श्रा गई है। उत्तर प्रदेश में भी होने वाला है। हरियाणा में भ्राजकल हो रहा है। बिहार भ्रौर पंजाब की हालत भी तसल्लीबख्श नहीं है। इस सारे वातावरण में, जो राज्यपाल महोदय की भूमिका रही, यानी "दि रोल दैंट वे वर एक्स-पेक्टेड टुप्ले "वह बहुत ही महत्वपूर्ण थी । यह हमारा दुर्भाग्य रहा कि वह रोल केवल भ्रप्रजा-तांत्रिक ही नहीं रहा वरन् संविधान की मन्शा के खिलाफ भी रहा है। मै उदाहरण के लिये बंगाल को लेता हूं। बंगाल में 2 नवम्बर को डा० पा० सी० घोष ने भ्रपने मंत्री पद से त्याग पत्न देकर 17 लोगों के साथ पार्टी को छोड़ दिया ग्रौर गवर्नर साहब को भी इस

बात की सूचना दे दी कि हमने इस पार्टी को छोड़ दिया। गवर्नर साहब ने मुख्य मंत्री को कहा कि विधान सभा की बैठक जल्दी से बुलाग्रो ग्रौर वहां यदि बहमत में ग्राप होंगे, तो सरकार बनी रहेगी। ग्राप ग्रल्पमत में में होंगे तो सरकार छोडेगें। मख्य मत्ती महोदय ने कहा कि १६ दिसस्बर को हम विधान सभा बुलाये लेते है। गवर्नर महोदय ने जरा जल्दी चाहा कि इससे पहले बुलाग्रो, तो मुख्य मंत्री महोदय ने श्रपनी विवशता प्रकट उससे पहले नहीं नाराज राज्यपाल महोदय ने यह किया कि 21 नवम्बर को मंत्रिमण्डल भंग कर दिया। केवल इतना हीं नहीं कि मंत्रिमण्डल भंग किया स्पीकर के पद को भी समाप्त कर दिया यद्यपि संविधान के धनुच्छेद 179 के दूसरे प्रतिजों के हिसाब से डिसोल्युशन ग्रसेम्बली में स्पीकर का चला जाना भ्रावश्यक नहीं होता, क्योंकि उसको सदन की ग्रध्यक्षता के ग्रतिरिक्त ग्रौर भी काम करने होते हैं । उसका सेक्रेटेरिएट होता है, उसको सारी व्यवस्था देखनी होती है । इसीलिये संविधान का प्राविधान यह है कि डिसोल्युशन होने के बाद भी स्पीकर तब तक रहता है, जब तक दूसरा हाउस फार्म नहीं हो जाता । परन्तु इस केस में वह प्राविधान भी समाप्त कर दिया गया।

महोदया, इस परिस्थिति से तीन प्रश्न उठते हैं। पहला प्रश्न तो यह उठता है कि जो विधान सभा को बुलाने का श्रिधकार है वह चीफ मिनिस्टर को है या गवर्नर को है। दूसरा प्रश्न यह उठता है कि ग्रगर राज्यपाल को यह सन्देह हो जाये कि सरकार बहुमत में नहीं है तो उसका निपटारा सदन में होगा या राज भवन में होगा? ग्रौर तीसरा प्रश्न यह उठता है कि स्पीकर के पद की समाप्ति संविधान की मन्शा के ग्रनुकूल है या प्रतिकूल है। इस संबंध में जो स्पीकर्स

<sup>†[ ]</sup> Hindi translation.

[र्श्वः पीतःम्बर दास]

कांफरेस हुई थी 6 अप्रैल को उसमे हमारी लोक सभा के जो अध्यक्ष महोदय का अभि-भाषण हुआ है, जिसमें उन्होंने इस प्रश्न की अौर संकेत किया है। उन्होंने कहा है:

"The question whether a Chief Minister has lost majority in the Assembly or not should at all times be decided by the Assembly. In no circumstances should it be left to the Governor to determine whether a Chief Minister continues to enjoy the support of the majority of members or not, even if the members make their opinion known to the Governor on this issue."

तः महोदयः, जहां ऐसी सूरत ग्रा जाये तो उसका निपटारा राजभवन में नहीं सदन में होना चाहिये। विधान सभा को बुलाने के संबंध में भी 6 श्रप्रंल वाली स्प कर्स कांफ्रेय में ग्रध्यक्ष महोदय ने संकेत किया है कि:

"If it becomes absolutely necessary, even the Constitution may be amended suitably. I am, however, clear that a situation in which the Governor is allowed to override the advice of the Chief Minister in this respect should be avoided."

जो भुख्य मंत्री का परामर्श है. उसी के हिसाब से काम होना चाहिये। किसी भी राज्यपाल को यह भिषकार नहीं दिया जाना चाहिये कि वह मुख्य मंत्री की सिफारिश को टाल कर दूसरे किसी तरीके से व्यवहार करे। जहा तक स्प कर के पद की समाप्ति का प्रश्न है, में ने उसके लिये 179 भ्राटिकल के प्रविज्ञों दो का हवाला दिया है कि कांस्टीट्यूशन बनाने वालों की मन्शा बराबर यही थी कि यदि भ्रसेम्बली डिजाल्व भी हो जाये तो भी स्पीकर बना रहना चाहिये, क्योंकि उसकों से केटेरिएट के प्रशासनिक कार्य करने होते हैं। लेजिस्लेचर्स के से केटेरिएट, एक्जीक्यूटिव और जश्र शियरी जो दो एजेन्सीज़ है, उनसे

बिलकुल प्रथक होते हैं यह कांस्टीट्यूशन के भ्रार्टिकल 187 में मान लिया गया है, जिससे वे बिलकुल स्वतन्त्र रूप से कार्य कर सकें।

मै दूसरा उदाहरण ग्रापके सामने उत्तर प्रदेश का रखना चाहता हूं। उत्तर प्रदेश में यह हुग्ना कि जब संविद की सरकार थी, उसके मुख्य मंत्री ने 17 फरवरी को त्यागपव दे दिया, तो संविद ने ग्रपना दूसरा नेता चुन लिया ग्रौर कायदे के हिसाब से, क्योंकि इस्तीफे के समय तक सविद की सरकार बहुमत मेथी, इसलिये राज्यपाल को चाहिये था कि संविद ने जो दूसरा नेता चुन लिया था उस नेता को सरकार बनाने के लिये बुलाना चाहिए था . . .

श्री श्रर्जुन भरोड़ा (उत्तर प्रदेश) : पर एस॰ एस॰ पी॰ उसकी नेता नहीं मानती थी।

श्री पीताम्बर दास : जो पहली बार नेता चने गये थे रामचन्द्र विकल उनके बारे मे एस० एस० प :० ने जरूर यह बात कही थी कि हम उनको नेता नही मानते लेकिन जिस समय हरीशचन्द्र सिंह चने गये उस समय एस० एस० पी० ने कहा कि हम नेता के चनाव के झगडे मे पड़ना नहीं चाहते, जो व्यक्ति सारे दलों को स्वीकार है वह हमे भी स्वीकार है यह बयान प्रेस मे स्राचका है। थोड़ी देर को यह मानकर भी चले कि राज्यपाल समझते थे कि नेता ठीक नही चने गये तो विरोधी दल के नेता को सरकार बनाने का निमवण दे देते । यदि विरोधी दल था, यानी कॉग्रेस, वह मैजारिटी मे थी, तो उसकी सरकार बन जाती; क्योंकि राज्यपाल महोदय को कुछ लोगों ने यह लिख कर दिया था कि हम सविद छोड़ चुके है स्रौर कॉग्रेस मे शामिल हो चुके है हालाँकि उन्होंने उनका नाम बताने सं इनकार किया है . . .

[3 MAY 1968]

Provisions relating to 1036 form of Govt. in States

شری اکبر علی خان: لیکن انهین فرا سا بهی اطمینان نهین هوا -

ै[**श्री प्रकबर श्रली खान**ः लेकिन उन्हें जरा मा भी इत्मीनान नहीं हुग्रा ]

श्री पीताम्बर दासः मैं यह बात कह रहा हं इत्मीनान नहीं हुआ तो इत्मीनान कर मेना चाहियेथा। इसी बात पर मैं ग्रा रहा हं। मेम्बरों ने जब लिख कर दे दिया तो इत्मीनान की दो सुरत हो सकती थी। या तो हो सकता था कि जो उन्होंने लिख कर दिया उसी का विष्वास कर लो या उसका फिजिकल वेरीफिकेशन कर लो। फिजिकल वेरिफिकेशन राजस्थान में पहले हुआ भी था । कें:ई नयी बात नही थी । मगर राज्यपाल ने क्या किया उत्तर प्रदेश में ? न तो फिजिकल वेरिफिकेशन कराया न उनकी बात को ठीक माना । मझको कोई शिकायत न होती ग्रगर वह यह समझ कर कि सविद बहुमत मे नहीं है, विपक्षी दल के नेता को मरकार बनाने के लिये ब्ला लेते। बाद में हम हाउस में तय कर लेते कौन बहमत मे है कौन नहीं। डेपनिटली मेरा सूझाव यह है कि उस समय राज्यपाल, जिसको भी वह समझते थे कि बहुमत मे है, उसको ही सरकार बना लेने देते, जल्दी से जल्दी हाउस को बुलवा लेते । हाउस मे ट्रायल भ्राफ स्ट्रेनथ हो जाता, उत्तर प्रदेश मे जन प्रिय मरकार बन जाती । लेकिन राज्यपाल ने न इनको बुलवाया, न उनको बुलाया । उन्होंने मध्यावधि चनावों के लिये रिकमन्ड कर दिया। उत्तर प्रदेश में लोगों वा विश्वास है कि एक ग्रौर संविद के नेता को बलाना गवर्नर को गवारा नही था ऋीर काँग्रेम लेजि-स्लेचर पार्टी का जो नेताथा, उनके नेतत्व मे सरकार बनवाना केन्द्र के नेताओं को बर्दाश्त नही था, इसलिये यह मध्यावधि च्नाव का

रास्ता निकाला गया । यह उत्तर प्रदेश मे घारणा है ।

श्री म्रर्जुन म्नरोड़ा : यह गलत धारणा है ।

श्री पीतः स्वर दास : यदि गलत है तो एंसी धारणा लोगों के मन से निकालनी होगी। मै पूछना चाहता ह कि ग्रगर यह गलत धारणा बनी रही, तो यह प्रदेश के लिए और देश के लिए क्या खतरनाक सिद्ध नहीं होगी ? If it is not correct, it has to be removed from the minds of the people. यह धारणा वहाँ है स्रौर इस धारणा के पोछे तथ्य है। यह बात मैने स्वाहमस्वाह नहीं की दी। This can be supported by many things-taking into consideration that 2 plus 2 will always make four. भगवान को किसी ने नहीं देखा है, लेकिन तर्क के स्राधार पर पता चलता है कि भगवान जैसी कोई शक्ति है, यद्यपि इसका विरोध भी होता है, मै अपने उन मिलो स पूछना चाहता हं, जिनको मेरी इस वात मे संदेह है कि ग्रगर यह बात नहीं थीं तो उत्तर प्रदेश की जनता को मध्याविध चनाव की स्राग में क्यों झोका गया ? विशेष रूप मे जबिक मध्यावधि चुनाव का खर्चा करोड़ो में जाता है। उत्तर प्रदेश में ग्राज कल हालत ऐसी है कि वह एक ज्वाला मुखी के मुंह पर बैठा हम्रा है । स्रापको मालुम है कि उत्तर प्रदेश मे कितने दंगे हो गये है। स्रापको मालूम होना चाहिये कि स्रापसी संवर्धों में इलैक्शन मे कितनी पेचीदीगियाँ ग्रा जाती है ग्रौर ह**म** वहाँ पर मिड टर्भ इलैंक्शन करने जा रहे हैं। चुनाव में साधारण तौर संभी ग्रापसी नुक्ता-चीनी सख्त ग्रौर ताल्लुकात खराब होने है, काफी ज्यादा खर्चा होता है। फिर भी

<sup>†[]</sup> Hindi transliteration.

[श्री पीताम्बर दास]

स्राप उत्तर प्रदेश की जनता को मध्याविध चुनाव की स्राग में झोंक रहे हो। मैं इसका कारण जानना चाहता हूं। मेरे खयाल में तो केन्द्र में बैठे हुए नेतास्रों का रुख यह था:

"गैर को ग्राने न दूं, तुझ को वहाँ जाने न दूं। मुझ को गर मिल जाय दरबानी, तेरे दरबार की।"

केन्द्र को वह दरबानो हमने दो भी यकोनन । इसलिए उत्तर प्रदेश की जनता को ग्राज मध्याविध चुनाव को ग्राग में झोक दिया गया है जिमको वह नहीं चाहती थी।

THE DEPUTY CHAIRMAN: You get only 15 minutes under the Rules of Procedure. You have another 2 or 3 minutes.

श्री पीलाम्बर दास : मैं वाइन्ड ग्रप कर रहा हूं । तो उत्तर प्रदेश में भी प्रश्न श्राकर खड़ा हुग्रा कि बहुमत का निर्णय सदन में हो या राजभवन में हो । वहां स्पीकर के बारे में एक दूसरी बात हुई है जो कहीं नहीं की गई । वहां स्पीकर को रखा गया यानी 179 के प्रोविजन दो को डिलीट नहीं किया गया । लेकिन श्राटिकल 187 (3) की पावर्स नहीं रही । मैं इसके बारे में ग्राज चर्चा नहीं करता हूं। जब इस बारे में ग्राडिनेंस ग्रायेगा तब विस्तार के साथ चर्चा करूंगा ।

श्रव महोदया, हमारे सामने एक उदा-हरण रह गया है श्रौर वह हरियाणा के बारे में है । मैं इस बारे में डिटेल्स में नहीं जाऊंगा । हरियाणा के राज्यपाल ने केवल यह कह कर कि दल बदल हो रहा है, वहां की विधान सभा को भंग कर दिया। हमारे सामने इस समय तीन राज्यपालों के तीन रुख है। बंगाल व:ले साहब ने कहा कि श्राप बहुमत में हो या ग्रल्पमत में हो, इसका फैसला श्रसेम्बली में होगा । श्रसेम्बली जल्दी से बुलवास्रो । उत्तर प्रदेश में यद्यपि संविद ने कहा कि हमारी सरकार बनवाग्री ग्रौर हम जल्द से जल्द ग्रसेम्बली बुलाने के लिए तैयार हैं। लेकिन वहां राज्यपाल कहते हैं कि ग्रसेम्बली में फैसला नहीं होगा, इसका राजभवन में फैसला होगा । हरियाणा के राज्याल का कहना था कि चूंकि वहां दस बदल हो रहा है, इसीलिए हमने विधान सभा को भंग कर दिया। राज्यपालों के व्यवहार मे जो यह भ्रानिश्चितता है, वह साफ होनी चाहिये । श्रगर इस संबंध में कांस्टीट्युशन को ग्रमेन्ड भी करना पड़े, तो क्या हर्ज है ? हमे उसके लिए तैयार रहना चाहिये ।

महोदया, प्रजातांत्र के िए प्रजातांतिक फिजा होना जरूरी है, केवल कांस्टीट्यूशन को डैमोकेटिक बनाने से डैमोकेसी नहीं श्राती है । हमारे व्यवहार भी इसो प्रकार के होने चाहियें श्रीर हमारे चारों तरफ की फिजा भी इसी तरह की होनी चाहिये । श्राज ऐसा दिखलाई दे रहा है कि इस तरह की फिजा नहीं है पिछते एक साल के श्रनुभव के श्राधार पर इसके लिए संविधान मे सशोधन करने की जरूरत है । श्राज केवल यह कह देने से काम नहीं चल सकता है कि चूंकि प्रदेश में सरकार श्रन्छी तरह से यानी कान्सटीट्यूशनली नहीं चल रही थी, इसलिए प्रेजीडेन्ट के हाथ में वहां का शासन दे दिया गया है ।

श्रभी हमारे एक माननीय सदस्य ने एक बात यह कही कि अगर प्रदेशों में ठीक से सरकारें नहीं चलेंगी, तो हम केन्द्र द्वारा ठीक प्रकार से चलायेंगे। मैं याद दिलाना चाहता  $\vec{g}$  A good Government  $i_S$  never a substitute for self-government. We must have self-Government in the State, not good Government of their liking.

SHRI C. D. PANDE (Uttar Pradesh): Also a good Government.

श्री पीतम्बर दास: पिछले ग्राम चनावों के पारणामस्वरूप कांग्रेस के हाथ से सत्ता दूसरे पार्टियों के हाथ में जा रही है । इस ... समय टान्जीशनल पीरियड है । रात के बाद दिन तो आराता है। पर एक दम नहीं स्राता है । बीच में टवाइलाइट पीरियड यानी संधिकाल या उषाकाल रहता है जिसमें ग्रादमी बेचैनी महसूस करता है वह न सो सकता है श्रीर न जाग सकता है। राजनीति में श्राजकल यह हमारा टवाइला-इट पीरियड है, यह एज ग्राफ कोलीशन है, जिसको समझ कर पार करना होगा। In the interest of democracy we have to work with patience. We have to be tolerant and we have to strictly according to the Constitution and change the Constitution if need be.

इन शब्दों के साथ मैं श्रापने संशोधन सहित अस्ताव का समर्थन करता हूं ।

-SHRI M. M. DHARIA (Maharashtra): Madam, it is true that the events that have taken place during the last 10 months in our country have disturbed and created uneasiness in the minds of every citizen. However, do not feel that it gives any ground any constitutional for us to have change. I am here to oppose the Resolution moved by my friend Mr. Khaitan and supported by my friend, Shri Parthasarathy, and also other members from the Opposition. We are all aware under what circumstances our Constitution was drafted. how the various constitutions in the world were studied concientiously. how the mind was applied by this country in adopting the Constitutions of the day and I believe that ours perhaps is the best possible Constitution in the world. I feel that every citizen should be proud of our Constitution. It is a unique Constitution. The change required is not in the Constitution. The change required is in our behaviour. The change required is in the behaviour of the political parties. I am not nere to participate in the debate to-day because I belong to a particular party. The time has come in our history For every person to rise to the occasion and to see whether our political parties have been behaving according to the need of the day.

SHRI CHITTA BASU (West Bengal): Including your party.

SHRI M. M. DHARIA: Including my party. Mr. Basu should be aware of it. On the contrary I feel, we being in power at the Centre and in some States, are responsible perhaps more than the Opposition parties. My head bows with shame when I look at the various incidents that have taken place whether at the instance of my party or other parties.

[The Vice -Chairman (Shri Akbar Ali Khan) in the Chair.]

I am worried when I see that Mr. Charan Singh, a defector, howsoever great he may be, becomes a hero, a defector who was elected on a political party ticket and in spite of the fact that he defects from the party, he does not resign but he joins other parties, and he is given the assurance of being the Chief Minister. It is being done by the Opposition Parties who criticise the Congress. When I look at these, my head bows down

#### [Shri M. M. Dharia]

with shame. I am not blaming here this side or that side. I feel that the time has come when we should search ourselves to see in what direction we are going. It has been preached from several quarters, particularly by the leaders of the Swatantra Party and the big capitalists like the Tatas or the Birlas that this country requires a Presidential type of Constitution. I am opposing them. May I bring to the notice of this House and may I warn this House to-day that if we are to adopt the American pattern of Constitution, the Presidential system as it works in America, it will not be possible for any common citizen in this country to contest the elections. It will become the monopoly of monopolists. It is only the rich people who will be always in a position to be in power. The levers will be operated by those who are monopolists, and the poor citizens in this country, the common citizens in this country, will have no to govern this chance whatsoever country. If we want to go ahead with the democracy that we have, if we want to go ahead with the spirit in our Constitution behind our and Constitution, I feel that the present system is the best possible system. We should not invite this trouble. If possible any efforts are made, all strength shall have to be mobilised to see that these efforts are properly turned down.

Mr. Vice-Chairman, Sir, I feel that in this country of ours, the leaders from my party, my party leaders and the other party leaders, those who believe in this country, those who believe in democracy should come round and sit together in a calm and patient atmosphere. Sir, I have nothing to say about those who have no love for this country or who open their umbrellas here in Delhi if it rains in Moscow or Peking. I have nothing to say about them. But for

those who believe in this country. those who are patriots and democrats. I think the time has come in this country of ours to sit together and ponder over whatever has happened in this country. I would like to say to my Government also that any measures for toppling down any Government will not topple down any Government at the State level. has toppled down democracy itself if they are not constitutionally used. I have no doubt that my Government has tried to use its discretion, to the extent possible, in a constitutional way. But at the same time the time has come for us to see what should be the powers of the Governors, how they should be exercised, how the institution of Speakers should function, how the political parties should behave, what should be the mode of their behaviour. And in this context. Sir, may I suggest that today, so far as the appointment of Governors is concerned, we shall have to change the previous mode? Sir, I do feel that the post of a Governor is not the place to accommodate any I.C.S. retired officer or any retired politician or any retired diplomat. Sir, I feel that the post of a Governor has become all the more important because of the various changes, political and social changes, that are taking place in our country. Therefore, I feel Sir, that a Governor should necessarily be a person who is a non-partisan person, who will have no partisan leanings whatsoever. Secondly, should be in a position to understand what our Constitution is, what the spirit behind our Constitution is and how this Constitution is to be imple-Thirdly, Sir, while making mented. his appointment to a State, the Chief Minister of that State belonging the in that State should ruling party necessarily be consulted.

SHRI ARJUN ARORA: He is consulted.

SHRI M. M. DHARIA: This approach should become absolutely necessary. Now, if after the appointment of the Governor, if some other party comes to power and if they have any objection to that Governor then, Sir, I feel that the views of the Chief Minister should be properly respected, because we are in an altogether different atmosphere.

PANDIT S. S. N. TANKHA (Uttar Pradesh): Do you mean to say that the Governor should be removed?

SHRI M. M. DHARIA: I do not say that he should be removed. If Chief Minister says, "I do not prove of this Governor", naturally his views should be respected. But I say that if he is a person belonging to no party, if he is a non-partisan person having complete faith n and understanding of the Constitution, the Chief Minister will not necessarily advise the Central Government that he should be removed. But I do feel · that there should be good co-ordination in between the Governor the Chief Minister so far as the bona fides of the Governor are concerned, the Chief Minister should have complete faith in the bona fides of the Governor. I have no doubt about it.

So far as the Speakers are concerned, I do believe that the rights, as have been exercised by the Speakers in some States, they have gone out of their domain, out of their Speakers are there to jurisdiction. preside over the deliberations, but it is not the Speakers who should take the law in their own hands should do the functions of the Governor. They should know their own limitations. And in that respect would like to draw the attention of this House to the resolutions passed in the Speakers' Conference. Speakers should have that feeling to respect the decisions that are taken in the Speakers' Conference.

Sir, so far as political parties are concerned, I do feel that no change in the Constitution but a change in the election law has become absolutely necessary. A person who elected on the ticket of a political party, if he wants to cross the floor. there should be a compulsion on that person to resign not only from party but also, along with his resignation from the party, he resign from the House to which he belongs, whether it is Rajya Sabha or Lok Sabha, or whether Sabha Vidhan Parishad or Vidhan whenever he crosses the floor. may be belonging even to a municipal corporation or a zila parishad but if he is elected on his party ticket and he afterwards crosses the floor, should, along with his resignation from the party, tender his resignation from the democratic institution which he was elected and of which he was a member. And if he does not tender his resignation, he should be treated to be disqualified from sitting in the particular House or other body Now that sort of a change has come absolutely necessary. At same time, the political parties should resolve among themselves that these defectors, that any defector will not be allowed in their political parties, Those individuals, who have auctioned their liberty, who have auctioned democratic values, should not made to enjoy the positions of Chief Ministers or Ministers anywhere. They become defectors aspiring for such positions and higher offices with the support of the party to they had transferred their allegiance, from the one to which they owed allegiance before. Such persons, have no regard whatsoever for prindemocratic ciples, for values. should be enabled never again. Political enjoy power parties should have a convention that defectors will not be allowed in their parties unless they have resigned the membership of the House or body to

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[Shri M. M. Dharia.]

which they were elected on the ticket of some other party. And if after their resignation they are allowed into their parties, even then there should be some restrictions on such defectors as well.

At the same time, Sir, I feel that the number of Ministers should also be necessarily restricted. I feel that the number of Ministers should never exceed 10 per cent of the Members of Lok Sabha or Vidhan Sabha.

SHRI ARJUN ARORA: It should be 5 per cent.

SHRI M. M. DHARIA: I say 10 per cent, it may be even less than 10 per cent.

SHRI ARJUN ARORA: If you have 10 per cent. at the Centre we will have 75 Ministers.

SHRI M. M. DHARIA: In the Lok Sabha the number of Members is 520 and so it cannot exceed 52.

SHRI ARJUN ARORA: What about this House?

SHRI M. M. DHARIA: This House is out of my consideration. My submission is that the number of Ministers should not exceed 10 per cent of the Members of the Lower House. The strength of the Upper Houses should not be taken into consideration.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It may be less than 10 per cent; it may be even 5 per cent.

SHRI M. M. DHARIA: I am making this suggestion, Sir, because I have functioned in an organisation. I know the claims of various regions. I know the claims of various districts. I know the claims of backward areas.

I know the claims of the scheduled Castes and Scheduled Tribes. I know the claims of minority communities, of women, and all that, and on this background I am giving that much latitude.

SHRI ARJUN ARORA: But those claims are ignored everywhere.

THE VICE-CHAIRMAN: Women are not in a minority.

SHRI M. M. DHARIA: Sir, now I would like to come to the part being played by huge funds in our elections. Sir, I do believe that this is one of the major causes and major dangers to our democracy, and from that point of view I feel that the Government itself should accept the responsibility of spending for the particular andidates approved by the political parties whose nominations have been accepted, whose nominations have held to be valid. Sir, all possible efforts should be made and that much expenditure should be incurred the Government itself. There is nothing wrong. Mr. Vice-Chairman, Sir, but these political donations by businessmen should not be allowed, and the banning of the donations being given to political parties should take place immediately; it shall have to be done. At the same time, money coming from foreign countries shall have to be restricted, shall have to be curbed. Along with that the princely privileges and the privy

4 P.M. purses should also have to be abolished because these also to a great extent ruin the democratic spirit and traditions in several parts of the country. I feel that in our country the material changes that are required, as I said in the very beginning, are in our own behaviour. The political parties who believe in democracy, should they not see what is stated in the Preamble to our Constitution? Our Constitution clearly

states in the Preamble:

"We, the people of India, having solemnly resolved to constitute India into a Sovereign Democratic Republic and to secure to all its citizens:

Justice, social, economic and political:

Liberty of thought, expression, belief, faith and worship;

Equality of status and of opportunity; and to promote among them all

Fraternity assuring the dignity of the individual and the unity of the Nation:

In our Constituent Assembly this twenty-sixth day of November. 1949, do hereby adopt, enact and give to ourselves this Constitution." Can we say sincerely that we have adopted the Constitution in that spirit? Why not we examine ourselves and see if we have failed or not? If we have failed, can we not be prepared to cure ourselves? It is not a Presidential type of government that is going to give us the remedy to the present malady. The remedy lies in ourselves. It is for all the political parties to consider this. And this proposal to have Presidential type of government will have to be turned down and we shall have to see that this Constitution which we have enshrined ourselves is properly respected and we shall all have pledge ourselves that we shall see with all possible sincerity, dignity, integrity and honesty, that we implement this Constitution. The changes required are in some of the election laws, in some of the procedures for the Assemblies and Councils and not in the Constitution which is a great and unique Constitution, a Constitution of which we are all very proud and we shall see that it is properly respected and that it is properly implemented and unlike as happened in other countries nearby which have toppled down, in this great democracy of India, democracy shall never topple down and we can create that sort of an atmosphere. So let us all resolve to do that.

श्री रेवती कान्त सिंह (बिहार) मभाध्यक्ष महोदय, यह जो प्रस्ताव ग्राया है, इस प्रस्ताव की म्राज जरूरत क्यों, पड़ी, इस पर हमें ध्यान देना होगा। यह काग्रेस का सौमाग्य था कि पिछले बीस वर्षो तक उसको बहमत के श्राधार पर और ग्राजादी की लडाई मे 1947 ई० के पहले जो उसका म्वरूप था, उस स्वरूप के नाम पर हिम्दस्तान की र जिति में, हिन्दस्तान के श्रशासन में हिन्द्स्तान में केन्द्र में श्रौर राज्यों में सरकार चलाने का मौका उसको मिला। 1947 ई० से. बल्कि 1947 न कह कर मैं 1946 कह तो गलत नहीं होगा क्योंकि 1946 में 1935 के इडिया एक्ट के मताबिक राज्यों मे विधान सभाग्रों का चुनाव हुग्रा था ग्रौर राज्यों में काग्रेस की सरकारे बनी थी और इसके बाद फिर 1946 में ही केन्द्र मे ग्रतरिम सरकार भी बनी थी तो इस तरह से 1946 ई० से ही कांगेस की हकूमत केन्द्र मे श्रौर राज्यो मे रही। जिस समय काग्रेस की हुक्मत बनी थी तब ऐसा लगा था कि हिन्दस्तान की ग्राजादी की लड़ाई मे जो नेता तपे तपाये थे ग्रौर शृद्ध स्वर्ण की तरह चमक रहेथे उनके हाथ मे देश का शासन ग्राया है तो देश का भाग्य बदलेगा, देश का कायाकल्प होगा लेकिन मझको बहत श्रफसोस के साथ कहना पडता है कि जिन लोगों के हाथ में देश का शासन श्राया उन्होंने बीस वर्षों मे जो चरित्र दिखलाया उससे ऊपर की सोने की पालिश जो उनकी थी वह घिस गई श्रौर श्रन्दर जो उनकी खोटी धात थी वह देश के सामने श्राई। बीस वर्षो तक भारत के सविधान की तरह तरह से भ्रवहेलनाये होती रही भ्रौर बहुमत के स्राधार पर जैसे भ्राज केन्द्र की सरकार भ्रवहेलना करती है उसी तरह से राज्यों मे भी ग्रवहेलना होती रही । यह संविधान क्या है । मैं ऐसा मानता हू कि जनतंत्र मे देश का एक एक नागरिक बराबर है, हर नागरिक की बराबरी का प्रधि- [श्रा रेवती कान्त कित]
कार है ग्रीर इस देश के तमाम नांगरिकों
ने ग्रापसी समझौते से ग्रपने ग्रधिकारों
पर कुछ बंदिश लगाई हैं ग्रीर वह जो ग्रापमी
समनौते का दस्तावेज है वही दस्तावेज हमारा
संविधान है। ग्रगर वह समझौता कहीं भी थोड़ा
भी टूटेगा तो फिर सारी व्यवस्था छिन्त-भिन्त
हो जायेगी, विश्रृखल हो जायेगी। 20 वर्षो
तक कांग्रेस की सरकारें जो कुछ करती रहो,
मैं उनके ग्राथिक प्रोग्राम के ऊपर कुछ
कहना नहीं चाहता, यह मौका उसके लिये
मौजूं नहीं

श्री ग्रर्जुन ग्ररोड़ा: कह डालिये।

श्री रेवती कान्त सिंह : कई बार कह चुका हूं श्ररोड़ा जी, एक साल से मैं कह रहा हूं श्रीर श्रागे भी कहता रहूंगा।

तो देश की जनता 1967 के श्राम चुनाव में जो कि पिछले बीस वर्षों के कांग्रेस शासन से. कांग्रेस क. सरकार की नीतियों से, ऊब चुकी थी वह एक बदलाव चाहती थी। यह इस देश का एक दुर्भाग्य था कि कांग्रेस के मुका-बिले में कोई एक पार्टी इतनी ताकतवर महीं बन पाई थी कि जो भ्रकेले शासन का भार श्रपने ऊपर ले सके । मुझको फछा है संयुक्त सोज्ञालिस्ट पार्टी पर ग्रौर स्वर्गीय डा० राम मनोहर लोहिया पर जिन्होंने 1967 के म्राम चुनाव के बहुत पहले इस बात को कहा था कि 1967 के चनाव में गैर-कांग्रेसी सरकारे बनने की संभावना है श्रौर तमाम कांग्रेन विरोधी दलों को न्येता दिया था कि अपने अपने विद्धान्तों की रक्षा करते हुए भी हम कांग्रेस के मुकाबिले श्रापसी समझौते से हर क्षेत्र में एक उम्मीदवार ही खड़ा करें जिपसे कि कांग्रेस को शिकस्त दी जा नके स्रौर सभी पार्टियों को मिला कर संयक्त फंट बना कर सरकारे चलाई जांय, गैर-कांग्रेसी हुरुमत बनाई जाय । पुझकः स्रफसोस है इस देश में और पार्टियों ने इस पर बहुत ज्याद ध्यान नहीं दिया । 1967 के चुनाव के पहले विहार

में जो मंयुक्त मोर्चा बन रहा था उससे मैं बहुत ज्यादा सम्बन्धित था। मुझको श्रकसोस है कि उसमें मैं देखता था कि जनसंघ के भाई कहते थे कि चकि तम्हारे संयुक्त मोर्चे में कम्युनिस्ट शामिल हैं इसलिये हम इस मोर्चे में नहीं श्रायेंगे क्योंकि कम्युनिस्ट देशद्रोही हैं, इनको देश से प्रेम ग्रौर ममत्व नहीं है । दूसरी ग्रोर कम्युनिस्ट पाट के भाई कहते थे कि स्रगर तुम स्रपने मोर्चे से जासंघियों को बलाग्रागे तो हम इस मोर्चे से बाहर चले जायेंगे, हम इस मोर्चे में शामिल नहीं होंगे चुकि जनमंघी साम्प्रदायिक हैं। हमारा जवाब होता था उस समा, ग्रीर वह जवाब ग्राज भी है, कि जनसंघ जितना साम्प्रदायिक है उससे ज्यादा साम्प्रदायिक तो कांग्रेस की पार्टी रही है। बिहार के गावों से प्राता हूं, बिहार के क्षेत्र में मैंने देखा है कि हर चनाव के मौके पर. 1952 के मौके पर देखा. 1957 के मौके पर देखा. 1962 के मौके पर देखा कि भ्रत्पसंख्यक वर्ग के मसलमानों को कांग्रेस की ग्रोर से यह कहा जाता था कि त्म्हारा रक्षक एक मात्र जवाहरलाल नेहरू और आम तौर पर कांग्रेस पार्टी है, ग्रगर तुम कांग्रेस को वोट नहीं करोगे, दूसरी पार्टियां ग्रगर ताकत मे श्रा जारोंगी तो तुमको पाकिस्तान भेज देंगे। यह साम्प्रदायिकता का जहर बीस वर्षों तक कांग्रेस ने बोया है। जहां तक एन्टीनेशनल का सवाल है, जो जन संघ के भाईयों का कहना था कि कम्युनिस्ट एन्टी-नेशनल हैं, उनको देश से मोहब्बत नहीं है तो उनके लिये हमारा जवाब होता था कि कम्मुनिस्टों से भी ज्यादा एन्टीनेशनल कांग्रेस है क्योंकि पिछले 20 वर्षी तक कांग्रेम की हुन्मत रही है ग्रौर कांग्रेस की हक्मत के दींभयान हमारी हजारों हजार वर्ग मील जमीन चीन के कब्जे में चली गई है।

SHRI BHUPESH GUPTA: You will not call us anti-national after what you have said.

श्री रेवती कान्त सिंह: मैं सपीज कर रहा
हूं । (Interruption) I was clarifying.
رائس چیر ہیں (شری اکبر علی
رائس چیر ہیں (شری مانتے هیں.
بلکہ جن سنگھ کہتا ہے -

ं[उपसभाष्यक्ष (श्री ग्रकबर ग्रली खान) यानी ग्राप नहीं मानते है बल्कि जन संघ कहता है।]

श्री रेवती कान्त सिंह : हां मेरे कहने का मतलब यहो है। ग्रगर वह सपोज कर लिया जाय तो उससे भी बड़ी एन्टीनेशनल कांग्रेस है क्योंकि पिछले बीस वर्षों में जब से उनकी हुकुमत है उनकी हुकूमत के दिमयान हमारी हजारों हजार वर्गमील जमीन चीन ने कब्जे में किया है, पाकिस्तान ने कब्जे में किया है। हमने ग्रपने देश की जमीन संमझौता करके बर्मा को दे दी। सीलोन हमारे टापु पर कब्जा करने का दावा करता है। हमारी सरहद जो 15 ग्रगस्त 1947 को थी वह सरहद रोज सिक्ड़ती जा रही है। इससे ज्यादा ग्रराष्ट्रीय काम क्या हो सकता है ? इसलिये हमने कहा, कभी-कभी राक्षस को मारने के लिये भौतान से हाथ मिलाना पडता है इसलिये कांग्रेस को गिराने के लिये ग्राग्रो ग्रौर मिलो । परन्तु मुझे श्रफसोस है कि इन पार्टियों ने सुना नहीं स्रौर श्राम चुनावों में कांग्रेस केन्द्र की सरकार में श्रागई फिर भी जनता ने श्रपना फर्ज पुरा किया, एक ग्रच्छा काम किया जनता ने गैर-कांग्रेसी दलों को कई राज्यों मे बहुमत मे जिताया श्रौर कांग्रेस फी श्रल्पमत में डाल दिया। गैर-कांग्रेसी हुकूमतें जनी। यह बात सही है जैसा ग्रभी माननीय सदस्य पीताम्बर दास जी कह रहेथे कि संबिद की जो सरकारें बनो उनमें इनहेरेंट वीकनेस थी कि वह सरकारें एक पार्टी की सरकार की तरह से नहीं चल सकती था लेकिन उन सर-

कारों को भी चलने का मौका नहीं दिया गया। हमने हरियाणा में देखा, पंजाब में देखा, बंगाल में देखा. उत्तर प्रदेश में देखा, विहार में देखा कि किस तरह से वहा की सरकारों को चलने नहीं दिया गया ग्रौर उन सरकारों को गिराने में गवर्नर के पद कः उपयोग किया या। इन सारी बातों की नज़ीर हमने दी। उन पर हम पिछले समय कई बार, भूत काल में, बहस कर कर चुके हैं। मैं उसकी तफसील में इस समय जाना नहीं चाहतः (Time bell rings.) सारी कार्येवाहियां, यह होती रहीं, केन्द्र की सरकार **ग्रोर से, कांग्रेम पार्टी की ग्रोर से उसके पीछे** एक ही मूल लक्ष्य रहता था कि किसी भी तरह से कांग्रेस ताकत में बनी रहे । जो बिहार में बी० पी० मंडल की कठपुतली सरकार बनी तब भी पीछे से वह वायर पुलिंग करते रहे ।

श्री म्नर्जुन म्नरोड़ा: जो भोला पासवान की है वह भी करती है।

श्री रेवती कान्त सिंह : उसकी कांग्रेस का समर्थन प्राप्त नहीं है ग्रौर ग्रगर डिफैंक्शन कराएंगे तो हम भी करायेंगे ही। क्यों नही करायेंगे? हम तो चाहते हैं केन्द्र में भी डिफ-क्शन हो ग्रौर ग्रर्जुन ग्ररोड़ा भी इस तरफ चले ग्रायें।

उपसभाष्यक्ष (श्री स्रकबर स्रली खान) : स्रब स्रापका वक्त हें रहा है।

श्री रेवती कान्त सिंह: मैं खत्म कर रहा हू। तो इस तरह में उन सरकारों को नहीं चलने दिया गया। ग्राज्य संविद की सरकारों को गिराने के लिए डिफेक्शन कराये गये उस समातों बड़ी-प्रच्छी बातें थीं, लेकिन ग्राज्य उसका उल्टा भी है। रहा है ग्रीर कांग्रेस की ग्रीर से भी डिफेक्शन होते हैं ग्रीर जाज कांग्रेस की ग्रीर से डिफेक्शन होते हैं ग्रीर जाज कांग्रेस की ग्रीर से डिफेक्शन हो रहे हैं, जैसा कि एक

<sup>†[]</sup> Hindi transliteration.

Constitutional

श्री रेवती कान्त सिंही स्टेटिस्टिक्स ग्रखबार मे निकला था, मै उसको ला नही तका, मैने देखा उसमे जो परमेन्टेज निकला था उसके स्रत्सार सबसे ज्यादा डिफोक्शन काग्रेस में हुआ है और इसलिये ग्राज्यादा जिन्ता हो रही है कि इसको कैसे रोका जाय।

श्री म्रर्जुन म्ररोड़ा: भ्रव तो एस० एस० पी० में भी शुरू हो गया है।

श्री रेवती कान्त सिंह : ठीक है वह तो होगा ही, श्रापकी बगल में बैठेंगे तो श्रायेगा ही, टोकरी में एक फल सड़ता है तो सारे फल सडने लगते हैं।

**ग्रब** सवाल यह उठता है कि बड़ी चिंता व्यक्त की जा रही है कि इसको रोका जाय। रोकने के लिये कमेटी बनायी जाय । कमेटी जांच करें । रोकने के लिये कानून बनाया जाय कानन बनाने से, कमेटी बनाने से वह रुकने वाला नही है। इसको रोकने के लिये हमको श्रपने चरित्र को बदलना होगा। इसको रोकने के लिये, बिना कानून बनाये, भारत का जो मौजूदा-संविधान है उस संविधान धारात्रों का ईमानदारी के साथ हम पालन करते रहें, हर राज्य में अलग अलग स्ट्रेडर् मे 🕆 ंरप्रिटेशन नहीं हो, बंगाल में कुछ हो, पंजाब में कुछ हो इन्टरप्रिटेशन, उत्तर प्रदेश में कुछ ग्रीर बिहार में कुछ हो-श्रगर ऐसा होता रहेगा तो कानून बनाने के बाद भी कानुनों का उल्लंघन होता रहेगा और जा संविधान श्रभी मौजूद है उसको श्रगर सही ढंग से हम इन्टरप्रेट करेंगे तो हमें श्रलग से कानून बनाने की जरूरत नहीं पड़ेगी। (Time bell rings.) मैं दो मिनट मे समाप्त करता हूं। कहा यह गया प्रस्ताव पेश करते वक्त, कि हिन्दुस्तान मे टू पार्टी सिस्टम नही है जैसा इंगलैंड में है हालाकि इंगलैंन्ड में भी "दू पार्टी" सिस्टम नही है। वहां भी लिबरल कंजर-

वेटिव, लेबर ग्रौर कम्युनिस्ट पार्टियां है। लेकिन टूपार्टी सिस्टम का यह स्लोगन मैं जहां तक समझ पाया हूं वह एक पूजीवादी नारा है क्योंकि भ्राप देख रहे हैं, हिन्दुस्तान की राजनीति में जिस तरह से पूंजीपतियों का पैसा खर्च किया जाता है, डिफैक्शन कराने के लिये रुपये खर्च किये जाते हैं. चनाव में उम्मीदवारों को जिताने के लिये राजनैतिक पार्टियों को चन्दे दिये जाते है तो यह जो पैसे खर्च होते है ग्रगर मल्टीपार्टी सिस्टम रहेगा तब कई पार्टियों को देना पड़ेगा जो कि उनके लिये एक खतरा है। इसलिये यह स्लेंगन पूंजीपतियों का स्लोगन है कि श्रगर दो ही पार्टिया रहेंगी तो दो ही को देना पड़ेगा, कभी किसी को बैठायेंगे, कभी किसी को बैठायेंगे श्रगर हम जनतंत्र मे विश्वास करते है तो हर **ब्रादमी** के विश्वास के मुताबिक, फेथ के मुताबिक हम संगठन बना सकते है तो फिर यह दो पार्टी सिस्टम की बात करना उसके श्रिधकारों को करटेल करना होगा, उन पर रोक लगाना होगा। इसलिये यह जो दो पार्टी सिस्टम है बिलकुल कैपिलिस्टिक थ्योरी है, कैंपिलिस्टिक स्लोगन है। इसलिये ग्रंतिम सेन्टेंस मै कह रहा हु। यह जो कहा गया है कि बड़ी गड़बड़ी हो गई , उथल-पुथल हो गई, तो रोमो रोला ने कहा है एक जगह पर :

"If order is injustice, disorder is the beginning of justice."

पिछले 20 वर्षों से जो ग्रन्यायपूर्ण श्रव्यवस्था इस देश मे रही है और ग्रव जो व्यवस्था ग्रा रही है वह ग्राने वाले न्यायपूर्ण व्यवस्था की शरुश्रात है। पिछले 20 वर्षो से कांग्रेस सरकारों ने राज्यों में तथा देश में जो म्रन्यायपुर्ण म्रव्यवस्था फैला रखी थी उसको संविद की सरकारें खत्म करने जा रही है। रात्री के बाद सुबह ग्राती है फिर दिन म्राता है भीर इस तरह से कांग्रेस की सरकारें रात की सरकारे थों, संविद की सरकारें भीर

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की सरकारें हैं। श्रगले चुनाव के बाद दिन की सरकारें श्रायेंगी श्रौर पोनिटिकल पोला-राइजेशन होगा ही, उसके लिए कोई चिन्ता करने की जरूरत नहीं है, कमेटी बिठलाने की जरूरत नहीं है। "Out of chaos, a dancing star of revolution will come."

SHRI ARJUN ARORA: Mr. Vice-Chairman, I rise to oppose this Resolution. The Mover, my friend, Shri Khaitan, is worried about what he administrative instability in some of the States after the elections. This sort of instability was bound to come one day or the other. So far, we had the fortune that one Party had its Government in almost all parts of the country, with the exception and repeated exception of Kerala and once or twice of Orissa. The system of one Party having its Government at the Centre and in all the States was bound to be a temporary phenomenon and because of various political, economic and social factors. a sort of mosaic had to emerge. That should not mean any instability and that should not cause concern to anybody. The process of change had to take place and I welcome the process of change. But I do not welcome the fact that in many States, with the notable exception of Madras, the change has come about because of opportunistic alliances between incompatible Partles and as a result of unprincipled combinations, to Samvukta Vidhavat Dal Governments in several States. If there is any instability, it is due to the fact that some of the political Parties, from which better was expected, accepted Dr. Lohia's philosophy of non-Congressism. On negative basis they formed alliances which were, to say the least, unprincipled and opportunistic. They could not be stable and the people in the country have seen that they were not stable . . .

श्री सूरज प्रसाद (बिहार) : संविद किसी नेगिटिव ग्राधार पर बनी है।

श्री म्रर्जुन भरोड़ा: किसी ने भी श्रेंग्राम को फालों नहीं किया। ग्रफसोस है कि प्रोग्राम रखा ही रह गया है।

These alliances had to break and they have broken. The people at large have learnt that the non-Congressism of Dr. Lohia and anti-communism of Mr. Abid Ali. and in fact anv negative philosophy, is not good for the country. This lesson had to be learnt by our people. If our people have learnt it in one year or less than one vear, we should congratulate our people because it is a sign of the political maturity of the Indian people. In any other country perhaps this process would have leen longer. These alliances had to fail and they have failed.

What we need today is not a change in our Constitution. What we need today is not a change in our system of Government. What we need today is not a parliamentary committee or a committee of experts to go into the revision of our Constitution. What we need today is that some political Parties should learn the lesson normal lession, that opportunistic alliances are not in the interests of our country. Each political should try to convince the people on the basis of its own programme and till it has not convinced a sufficiently large number of people so as to come to power, it should rest content with being in the Opposition. The process will, of course, have to be long. Defections have been mentioned by a number of speakers...

श्री रेवती कान्त सिंहा : श्री निजर्लिगप्पा साहब ने भी कोलोशन की बात कही है।

श्री म्नर्जुन म्नरोड़ा : मैं निजलिगप्पा साहब का पैरोकार नहीं हूं, यह म्राप जानते होंगे ।

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[Shri Arjun Arora.]

Some Members have mentioned defections and I am glad they have done so. But for one or two people who have tried to glorify defections this afternoon, the people at large in the country do not like defections, do not like defectors and they consider defectors, particularly by those defectors who became Ministers and Chief Ministers after defection, immoral people. I do not think it is necessary to make a law against defection. There is, in fact, a considerable amount of legal, constitutional and procedural difficulty in enacting a law against 'defection. It may be struck down by the Supreme Court, but even if it was constitutionally and legally possible, I will not be in favour of it. A democratic system of Government thrives on the basis of the consciousness of the people. Let us create consciousness amongst the Indian people against defectors. Let us create public opinion which will force people to resign from the Legislature, in case they resign from the Party, on whose ticket they were elected. Demoracy should rely less on laws and stringent laws and more on public opinion. Let us that. The Indian National Congress, in setting up candidates in Haryana, has given a very good examp'e for others to follow. No defectors were given the Congress ticket for contesting Assembly seats in Haryana...

श्री **डाह्याभाई व० पटेल** (गुजरात)ः सौ चूहे मार बिल्ली हज गई।

श्री म्नर्जुन मरोड़ा: कुछ ऐसे है जो सौ चूहे मारने के बाद 101 के पीछे दौड़ते रहते हैं।

I urge upon all the political parties to follow the example of the Congress in the matter of the mid-term election in Haryana and if all political Parties declare that they will not give their tickets to defectors for at least six years..

श्री सूरज प्रसाद : श्री बनारसी दास जो पाच बार श्रपनी पार्टी बदल चुके हैं।

श्री मर्जुन श्ररोड़ा : कौन हं ये बनारसी दास, मैं उसको नहीं जानता हूं। भ्रापके कोई भाईबन्द होंगे ।

श्री सूरज प्रसाद : हमारे नहीं ग्रापके भाईबन्द है । भिवानी से खड़े हैं ।

SHRI ARJUN ARORA: Let all political Parties decide that they will. not give their tickets, their Party banner, for exploitation, to any defectors for six years and the political climate in the country will improve. There is a suggestion, rather panicky suggestion that because there have been some defections we should do away with the State Assemblies. Then there is the panicky suggestion that instead of the parliamentary system of Government the Cabinet system of Government, we should take to the American or the Presidential system of Government. personally feel that the present system of Cabinet responsibility to Parliament and Legislature is the most democratic system, and the Founding Fathers of our Constitution were right in adopting it. Let us not give up that system merely because 1967 has been a bad year for the country. Let us persist with the system which we have so wisely adopted. There are many dangers in the Presidential system too which people do not rea-A Cabinet system of Government is much more responsive topeople than a Presidential can be.

My friend, Mr. Parthasarathy, is very anious for a strong Centre. I personally feel that this talk of a strong Centre will only make the Centre weaker. State Governments are anxious for greater autonomy. If friends like Mr. Parthasarathy repeatedly talk of a strong Centre, they

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will only encourage various parties which are only State parties, and which do not expect to become all-India parties, to clamour for greater and greater autonomy. This talk of a stronger Centre is most inopportune and unwise.

Another alarming thing which Mr. Parthasarathy said and with which I disagree is his suggestion that there should be qualifications for franchise Mr. Parthasarthy pleaded for certain qualifications for being a Member of Parliament-and to my mentioned progreatest alarm-he qualifications. He is wedded perty to democracy more than I am. He at least shouts more for democracy than I do. But today he was advocating, what in political terms called, plutocracy. Adult franchise implies the right of every voter beyond a certain age to contest 'or Parliament and State Legislature. This is a democratic right which nobody should try to take away. There can of course be no justification for limiting the franchise or limiting the membership of Parliament to these possessing property qualification.

SHRI BALACHANDRA MENON (Kerala): For those who have too much property it must be the other way.

SHRI ARJUN ARORA: I stand between Mr. Balachandra Menon and Mr. Parthasarathy. Even in the case of people having too much property I would encourage them to spend some of their property in seeking elections so that there may be better distribution of wealth or at least some circulation of money.

Mr. Devi Singh is extremely nervous because his party has lost two seats in what was considered a strong hold of the Swatantra Party. He was imputing all sorts of motives and telling us all sorts of stories about what Mr. Sukhadia did or did not do. There is another version to what has

happened in Rajasthan. The Swatantra Maharani has lost much of her glamour. That is why her party has lost in Rajasthan.

My friend, Mr. Pitamber Das, was alarmed at mid-term elections in U.P. and one of the rather funny reasons of his was that expenditure was involved and, particularly in the case of U.P., large-scale expenditure would be involved because more than 4 crore voters would have to go to polls. I personally feel mid-term elections are a panacea against political opportunism. Mid-term elections are the way out of political instability which seems to cause all of us some worry. Mid-term elections give the people, the voter, an opportunity to have a say in our affairs. It gives the people an opportunity again and again to save the destiny of the country and give a stable Government. Mid-term elections should be persisted with till we have stable Governments in various States.

With these words I oppose the re-solution.

SHRI BHUPESH GUPTA: Mr. Vice Chairman, I naturally rise to oppose this preposterous resolution brought before the House by the Calcutta millionaire and esteemed friend, Mr. Khaitan. I was wondering what was inspiration for this kind of a resolution which seeks to substitute the present parliamentary system by the Presidential system. It is not also accidental that this suggestion has found immediate response, positive response from the Swatantra Party. Now I would invite your attention to a speech made by Shri J. R. D. Tata to the 60th Annual General Meeting of the Indian Merchants Chamber, Bombay on February 20th this year, and if you go through the speech you will find that Mr. J. R. D. Tata does not confine himself to only the economics of a particular concern or economics generally but deals with some

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very fundamental, basic political questions. This is what he said—I must say that he was referring to the situation after the Fourth General Election—he says:

"Can we afford such a risk and what will be the fate of our hundreds of millions of hungry and by then angry people if we do and the gamble fails? Is that not the very situation that our Communist friends are planning and working for and which will create for them the opportunity to realise their dream of capturing power by force?

What then is the alternative? Might it not be a Presidential system of federal Government in which a Chief Executive at the Centre and executive Governors in the States are elected for a term of years during which they are irremovable free to govern through Cabinets of experts appointed by them and who may but need not include professional politicians? There can many variations of such a system, many ways of electing President and Governors, but its main characteristics, however, are stability on the one hand and expert management of affairs on the other. The executives of such Government will not as in the British system directly responsible to Parliament in their day-to-day management of a country's affairs and constantly vulnerable to political skullduggery but would be subject to constant and vigilant scrutiny by Parliament which of course must remain the only body entrusted with law-making."

# Then he went on:

"What in practice should we do? I suggest that the first step should be the appointment by Parliament of a high power Commission to undertake a comprehensive study of

the problem and to recommend such revision of our Constitution as will ensure the attainment of the desired objective. The Commission should consist of outstanding experts in the fields of politics, law, education, science and other probfessions."

Here is the echo of Mr. J. R. D. Tata in the shape of a Resolution brought before this House by one of his blood-brothers and a multi-millionaire from Calcutta. No one . . .

SHRI ARJUN ARORA: No. no. he is not so rich. I think.

SHRI BHUPESH GUPTA: I do not know. The speech he read out, I do not know who prepared that. Now, let us deal with . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The presumption is that the Member has himself prepared it.

SHRI BHUPESH GUPTA: Presumption is that Mr. Tata's secretary may have written it also.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No, no.

SHRI BHUPESH GUPTA: Presumption depends upon the individual. I may not do, you may not do. But we are not concerned with the presumption for the moment.

Now, here, Mr. Vice-Chairman, I would have ignored this thing were it not for the fact that the reactionary Press in the country, some multimillionaires like Mr. Tata and some politicians have begun to raise very serious questions about the utility of the parliamentary system. Ever since the Fourth General Election, they have been demanding that there should be a change in the system and that we should go in for the Presidential system. There is a campaign

The more the going on. parliamentary system is put to disrepute by the ruling Congress Party here by corruption, by black money, by bribery and by the subversion of the Constitution, by those whose job is to defend the Constitution. reater is the demand not for remeies in a democratic direction or the annulment of the system and is replacement by a Presidential sys-Reaction aims its strategy gainst the people, against democracy, or establishing a full-fledged rule of he monopolists. It is significant that his kind of demand is being sympahetically viewed in the United States of America because some of papers have also suggested that India s not suitable for the parliamentary system, that something like the Preidential system should replace the present system.

Now, I give the genesis of this Resolution in order to understand its I am all the more true character. worried because I know it for a fact that Mr. J. R. D. Tata and Mr. Birla have made it known privately their close friends that if they to bring about defections from the left parties or anybody else in the Opposition, they would be prepared to finance such defections. They have made it also known that in order to keep the left and democratic forces at bay or at least to prevent them from going ahead, they would be prepared to support coalition governments which would exclude such parties as are dedicated to the cause of the working people. In this connection, naturally, they raise the bogey of anti-Communism in order to divide the Communists from other non-Communist democrats so that they are in a better position, namely monopolists and their friends, because they know that once they can disrupt the unity between the Communists and other democrats, those democrats who are non-Communists would be much more vulnerable the pressure of the monopolists and the reactionaries as indeed it has been the experience of many countries.

Therefore, in the final analysis. it is an attempt, a manoeuvre directed against the country's entire democratic movement and certainly it is not one which is directed against the Communists alone. That one must remember.

Now, instability has arisen. this instability has arisen, let us be clear about it. The monolith Congress power has collapsed morally, it has lost its base. Politically. it has been divided into a number of An attempt was made States. the Congress rulers to revive their government, to restore the Congress rule, by methods of engineered defections, defections by inducement of alı kinds, by corruption and other methods. In West Bengal, it been tried. In Bihar, it has been In U.P. it was attempted at. tried. In Punjab, it is in progress. What has happened? Now, nobody much about the Hyderabad Resolution even in the ruling party because even though they feel that they may succeed for the time being in toppling the non-Congress popular Governments by corrupt practices and above all by the abuse of constitutional power and authority by applying office of the Governor to serve their partisan ends and by flouting constitutional principles and so on, realise that even so, it is not possible to come back to power either directly or by putting up puppets in order to rule by proxy or through their puppets. In West Bengal, that experiment has failed; Bihar that experiment has not failed but prominent and top-ranking Congressmen like Shri Binodanand Jha and Shri Bhola Paswan Shastri have come out of the Congress. One of them, Shri Bhola Paswan Shastri, popular is leading a non-Congress Now, Government in the State. what remains in the Congress today is the carcass of the old Congress; it

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has been despised by the people, despised all along. In UP, an attempt was made to give a little time to Shri C. B. Gupta by suspending the Assembly so that he could utilise opportunity to win over some people or buy some votes and do other things. When he went to deliver the goods, the Presidential Proclamation became promulgated, as we know. In Punjab, the experiment is going But there also, you see the Congress is losing face every day; interquarrels of the Congress are growing. Recently, elections took place to the Punjab Vidhan Parishad from the teachers' constituency, the graduates' constituency, the local selfgovernment, the local bodies', constituency. Out of the seven seats, the Congress won only one seat and in the graduates' constituency which is supposed to be very enlightened and which should be qualified for voting more than the others, according to Shri Parthasarathy, the Congress candidate got only 55 votes. Therefore, this experiment has failed. (Interruptions) Now, I agree that there is still no stability. The reason for this is that an alternative to the Congress at the national level has not yet emerged. I frankly admit this thing. At the State level it has emerged in some But at the national, all-States. India level, it has not emerged. The alternative to the Congress at national level, in our view, is merely a collection of a number of non-Congress parties; the alternative to the Congress at the national level, in our view, must be a united front of the left and democratic We want a left and democratic alternative to the Congress, not any alternative to the Congress. Although is a historic necessity, the Congress must be pushed out of power for the sake of the country, and I entirely agree with the quotation that was referred to by my friend of the Socialist Party that in some cases disorder is the beginning of order. I say that disorder is welcome inasmuch as it pulls down all that  $i_S$  corrupt, all that is rotten, all that  $i_S$  decrepit and all that is anti-national and anti-democratic. And it is encouraging that it promotes other causes. I would, therefore, like that alternative to be created.

The question has been raised as to why we are in the coalition Governments in the various States with the Swatantra Party and the Jana Sangh. I make it abundantly clear on behalf of my party that as far as the Centre is concerned, we do not envisage coalition Government consisting the Communists on the one hand and Swatantra Party or the Jana Sangh on the other.  $W_e$  will nothing to do with a coalition of that type here because big policy will be involved, foreign and tional, very fundamental issues will be involved. Obviously, we cannot foresee or envisage a situation when these parties, undoubtedly incompatible we are proud of their incompatibility -can go together in a coalition Government. Therefore, we agree with our S.S.P. friends because they think that all of us can get together. Here I say it is not possible at the Centre. You may do it in municipalities, You may do it at the State level also. But here at the Centre it is not a question of administrative power, it is question of keeping hold of the State power when we shall be called upon to do so many things and to meet so many situations with conflicting demands...

SHRI K. S. CHAVDA (Gujarat): What about municipal elections in Kerala?

SHRI BHUPESH GUPTA: . . . Naturally class battles will develop between the forces of progress and the forces of reaction, between the working people on the one hand and the exploiting classes on the other, especially the monopolists, big landlords. Naturally, the Central Gov-

ernment will depend upon the States to utilise the State power, to exercise the State power with a view to strengthening the democratic position of the masses, weakening the position of the imperialists and monopolists in this country as well as other parasites like big landlords. Here, therefore, there is no meeting ground whatsoever; there is a conflict between the parties of the right and the left parties on the other. (Time bell rings) No, no. Not yet.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Fifteen minutes each and you have already taken 17 minutes.

SHRI BHUPESH GUPTA: 1 am Therefore, it is not enough finishing. to say that we want a programme-orientated Government, not power-orientated, as Mr. Madhu Limaye said. We want power as well as program-But in order to get at the power at the Centre we need a program-We require mass movement. mass struggle in the country, workers struggle, general strikes. Unless we do these things it is not easy to capture power at the Centre. For them it is a battle of survival. If we develop such mass united action with leftist parties alone, can it be possible for us to bring about an internal crisis within their party here so that defections may also take place? This will be a secondary factor. But Mr. Vice-Chairman, we want to come power, not by gaining the possible defections, but by united mass action all over the country leading to political action of the working people all over the land.

Many other things have been said. I think the Constitution should be amended to give more power to the States and make the Parliamentary system valid there because that is the source of power and the Centre should be a real federal Centre, not a unitary centre, in fact federal and not federal in pretension.

There should be abolition of all the Upper Houses. I think they are a Parliamentary anachronism. I know I shall be abolishing myself and I am ready to be abolished. I do not think that the Upper Houses should continue. They have become a living example of corruption and other things. People spend millions of rupees to get into the Upper Houses.

SHRI K. S. CHAVDA: Do you include Rajya Sabha also?

SHRI BHUPESH GUPTA: Yes, I include myself also here. I will abolish myself along with you. It is not a question of you and I. We shall be passing away. We are not immortals but India will live, institutions will live. I, therefore, think that Upper Houses have become utterly useless. I demand that they be abolished because people come here without any party support with the Congress selling seats to millionnaires and Multi-millionnaires.

Besides, Upper Houses are an anachronism. In a democratic system of that kind you can have a House of nationalities and linguistic groups. I can understand that. But these upper Houses should go.

SHRI ARJUN ARORA: You should set an example by resigning your seat if you think that this House is not useful and is not in the interest of the country. He may set an example by resigning his seat.

SHRI BHUPESH GUPTA: Since you are there, Mr. Arjun Arora, why should I resign? If they go to hell I will go there too. I am a policeman here to arrest, shall I say—well, I would not say anything now.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We do not want any policeman in Assemblies.

SHRI BHUPESH GUPTA: Political policemen. (Time bell rings) Mr. Vice-Chairman, I shall charge them everywhere. I want to get my country and my people rid of these people as for as Upper Houses are concerned.

I accept defections. Whether it is right or wrong is debatable. I think defections are good in some cases or vice-versa. Let there be a provision that after a defection if 30 per cent. of the electorate of that constituency demands that there should be recall, there should be recall proceedings. Opinion should be taken of the entire constituency as to whether the man should vacate his seat or not. (Time bell rings) I am finishing.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): There are some new Members also.

SHRI BHUPESH GUPTA: I very quickly finishing. As far as the size of the Council of Ministers concerned, you should restrict it so that they are not more than 10 per Council of Ministers cent. The should not include more than 10 per cent. of the Members of Lok Sabha or the Assemblies, subject to the maximum of 30. In no case it should be more than 30. Ten per cent. or 30, whichever is less should be there. Then Parliamentary Secretaries, because they draw emoluments, should be counted within that category of 30. Mr. Vice-Chairman, that restriction we can put very easily.

As far as big money is concerned, I think we should take certain steps to prevent big money from trespassing into politics in a big way.

SHRI K. S. CHAVDA: You are a socialist. Give time to some new Members also.

SHRI BHUPESH GUPTA: Do not appeal in the name of new Members. Do not embarrass me.

We have suggested before the socalled Committee on defections that steps along these lines could be taken. And, finally before I sit down . . .

SHRI ARJUN ARORA: You continue for two more minutes.

SHRI BHUPESH GUPTA: I am finishing. We want a strong democracy. Now there is the slogan for a strong Centre for usurping more autocratic powers. The Centre can only be worth if it is based on foundations of democracy which means the States should have larger autonomy, politically and economically, in every sphere. The Centre should have very restricted power concerning the national policy.

The institution of Governor should be abolished. The President should be made clearly a Constitutional, ceremonial head. Bureaucracy at the Centre should be disorganised. think we should free our country from the octopus grip of the I.C.S. and I.A.S. ridden bureaucracy which is incompetent, which is corrupt, which has no imagination, no sympathy for the masses. Therefore, think what we need is a process of democratisation.

We should need amendment of our Constitution with a view to strengthening democracy, giving more rights to our people, curtailing the powers of the autocratic elements at the Centre and also bridling the present bureaucracy and generally setting our institutions on well-defined democratic foundation in which the masses and the people will take part.

Finally, Mr. Vice-Cháirman, Sir, Mr. Khaitan has done a good job, I believe, from the point of view of Tata. Since he belongs to the Congress Party he would be well-advised to withdraw this Resolution because the Congress so far as we know, has not come to the conclusion that what Mr. Tata says is the Party line.

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(II)

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Friday, the 3rd May, 1968, adopted the following motion in regard to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967:—

"That this House do mend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the inclusion in, and the exclusion the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the of representation, readjustment and redelimitation of parliamentary and assembly constituencies in so far as such readjustment and redelimitation are necessitated by such inclusion or exclusion and for matters connected there with, in the vacancy caused by the resignation of Shri D. Sanjivayya from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

I am to request that the concurrence of Rajya Sabha in the said motion, and also the name of the member of Rajya Sabha appointed to the Joint Committee, may be communicated to this House."

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now there are seven members. I would request them to confine themselves to five minutes.

DESOLUTION REGARDING APPOINTMENT OF A COMMITTEE TO REVIEW CONSTITUTIONAL PROVISIONS RELATING TO FORM OF GOVERNMENT IN STATED—continued.

شری سید هسین ( جمون و کشمه ): جناب - جو تجویز هاوس کے

Mr. Parthasarathy, I am told, is being named for admission into the Government. But one thing is clear. What Mr. Parthasarthy has said, after that he should never be included in the Council of Ministers.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now there are two Messages. And there are some new Members anxious to speak. If the House can sit for half an hour, because Mr. Bhupesh Gupta has taken more time, they can also take part. I am in the hands of the House. What is the opinion of the House? Shall we continue?

(No hon. Member dissented.)

5 P.M.

MESSAGES FROM THE LOK, SABHA

- I. THE PUBLIC PROVIDENT FUND BILL, 1968.
- II. APPOINTMENT OF A MEMBER TO THE
  JOINT COMMITTEE ON THE SCHEDULED CASTES AND SCHEDULED
  TRIBES ORDERS (AMENDMENT)
  BILL, 1967

SECRETARY: Sir I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

**(I)** 

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Public Provident Fund Bill, 1968, as passed by Lok Sabha at its sitting held on the 2nd May, 1968."

Sir, I lay the Bill on the Table.